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Monday,
2nd August, 2021
11 Sravana, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Monday, the 2nd August, 2021/11 Sravana, 1943 (Saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

FELICITATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, on behalf of the whole House and on my own behalf, I congratulate Ms. P. V. Sindhu for wining Bronze Medal in Badminton Women's Singles Event in Olympic Games being held in Tokyo, Japan.

With her spectacular performance, Ms. Sindhu has scripted history by becoming the first Indian Women to win two Olympic Medals and that too in successive editions. This feat of Ms. Sindhu highlights the consistency at international levels that is expected of our sportspersons in the international arenas.

Born in a family of sportspersons, Ms. Sindhu took to Badminton at a tender age of 12. She alongwith her father used to travel 120-km daily for training. Personally known to me, I have been witness to her hard work, perseverance and sheer dedication towards her passion.

It is appropriate to take note of the role of Ms. Sindhu's parents and family in her spectacular rise and achievements in Badminton that brought her laurels for our country.

I wish Ms. P. V. Sindhu success in her future endeavours and hope that she will continue to bring many more laurels to the country.

PAPERS LAID ON THE TABLE

SHRI JAIRAM RAMESH: Sir, ...(*Interruptions*)...

MR. CHAIRMAN: You move an amendment, then, I will see. Now, Papers to be Laid on the Table. ... (*Interruptions*)...

Report and Accounts (2018-19) of ADA, Bengaluru and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Raj Nath Singh, I lay on the Table, a copy (in English and Hindi) of the following papers:—

- (a) Thirty-fourth Annual Report and Accounts of the Aeronautical Development Agency (ADA), Bengaluru, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

I. Notification of Ministry of Information and Broadcasting

II. Reports and Accounts (2019-20) of NFDC, Mumbai and Prasar Bharati, New Delhi and related papers

III. Report and Accounts (2018-19) of SAI, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Anurag Singh Thakur, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Information and Broadcasting, Notification No. G.S.R. 416 (E), dated the 17th June, 2021, publishing the Cable Television Networks (Amendment) Rules, 2021, under sub-section (3) of Section 22 of the Cable Television Networks (Regulation) Act, 1995.

[Placed in Library. See No. LT-4419/17 /21]

II.(i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Forty-fifth Annual Report and Accounts of the National Film Development Corporation Limited (NFDC), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4417/17 /21]

- (ii) (a) Annual Accounts of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2019-20, and the Audit Report thereon, under sub-section (4) of Section 21 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4418/17 /21]

- III. (a) Annual Report and Accounts of the Sports Authority of India (SAI), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. LT-4410/17 /21]

Notifications of the Ministry of Environment, Forest and Climate Change

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ashwini Kumar Choubey, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change, Notification No. S.O. 1687 (E), dated the 23rd April, 2021, regarding the constitution of the Commission for Air Quality Management in National Capital Region and Adjoining Areas to exercise the powers conferred on, and to perform the functions assigned to it under the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021, issued under sub-section (1), (2) and (3) of Section (3) of the said Ordinance.

[Placed in Library. See No. LT-4420/17 /21]

(ii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 2239 (E), dated the 10th June, 2021, amending Notification No. S.O. 1242 (E), dated the 8th March, 2019 to insert certain entries in the original Notification, issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment Protection Act, 1986.

(iii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 2353 (E), dated the 17th June, 2021, notifying the constitution of the Karnataka Coastal Zone Management Authority and its composition, for a period of three years, with effect from the date of publication of the order in the Official Gazette, issued under sub-sections (1) and (3) of Section 3 of the Environment Protection Act, 1986.

[Placed in Library. For (ii) and (iii) See No. LT- 4363/17/21]

Notifications of the Ministry of Road Transport and Highways

SHRI V. MURALEEDHARAN: Sir, on behalf of General (Retd) V.K. Singh, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:—

- (1) S.O. 492 (E), dated the 2nd February, 2021, declaring new National Highway No. 320B and inserting its description in the Schedule to the said Act.
- (2) S.O. 514 (E), dated the 3rd February, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (3) S.O. 517 (E), dated the 3rd February, 2021, declaring new National Highway No. 440 and inserting its description in the Schedule to the said Act.
- (4) S.O. 657 (E), dated the 12th February, 2021, declaring new National Highway No. 109K and inserting its description in the Schedule to the said Act.
- (5) S.O. 833 (E), dated the 22nd February, 2021, declaring new National Highway No. 137 and inserting its description in the Schedule to the said Act.
- (6) S.O. 960 (E), dated the 26th February, 2021, declaring new National Highway No. B-340 and inserting its description in the Schedule to the said Act.
- (7) S.O. 961 (E), dated the 26th February, 2021 declaring new National Highway No. 516B and inserting its description in the Schedule to the said Act.
- (8) S.O. 962 (E), dated the 26th February, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (9) S.O. 1025 (E), dated the 3rd March, 2021, amending Notification No. S.O. 1096 (E), dated 4th August, 2005, to substitute certain entries in the original Notification.

- (10) S.O. 1043 (E), dated the 4th March, 2021, declaring new National Highway No. 119D and inserting its description in the Schedule to the said Act.
- (11) S.O. 1146 (E), dated the 11th March, 2021, declaring new National Highway No. 119A and inserting its description in the Schedule to the said Act.
- (12) S.O. 1250 (E), dated the 18th March, 2021, amending Notification No. S.O. 583 (E), dated the 6th February, 2020 to substitute certain entries in the original Notification.
- (13) S.O. 1251 (E), dated the 18th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 17.041 (linking NH-95 with NH-I via Laddowal seed farm at Ludhiana) of National Highway No. 95 in the State of Punjab.
- (14) S.O. 1252 (E), dated the 18th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 1013.000 to K.M. 1040.300 (Nalbari-Bijni to Guwahati Section) of National Highway No. 31 (New NH - 27) in the State of Assam.
- (15) S.O. 1253 (E), dated the 18th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 67.000 to K.M. 106.000 (Parwano-Solan Section) of National Highway No. 22 (New NH - 05) in the State of Himachal Pradesh.
- (16) S.O. 1254 (E), dated the 18th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 45.700 (Raipur-Simga Section) of National Highway No. 30 (Old NH - 200) in the State of Chhattisgarh.
- (17) S.O. 1278 (E), dated the 23rd March, 2021, amending Notification No. S.O. 1096 (E), dated 4th August, 2005 to substitute certain entries in the original Notification.
- (18) S.O. 1298 (E), dated the 23rd March, 2021, declaring new National Highway Nos. 516F and 516W and inserting their description in the Schedule to the said Act.

- (19) S.O. 1299 (E), dated the 23rd March, 2021, declaring new National Highway Nos. 167AD and 167AG and inserting their description in the Schedule to the said Act.
- (20) S.O. 1300 (E), dated the 23rd March, 2021, declaring new National Highway Nos. 753BE and 548DG and inserting their description in the Schedule to the said Act.
- (21) S.O. 1301 (E), dated the 23rd March, 2021, amending Notification No. S.O. 689 (E), dated 4th April, 2011 to substitute certain entries in the original Notification.
- (22) S.O. 1302 (E), dated the 23rd March, 2021, declaring new National Highway No. 765DG and inserting its description in the Schedule to the said Act.
- (23) S.O. 1386 (E), dated the 26th March, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (24) S.O. 1403 (E), dated the 30th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 40.860 to K.M. 85.240 (Shujalpur - Ashta Section) of National Highway No. 752C in the State of Madhya Pradesh.
- (25) S.O. 1404 (E), dated the 30th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 1.431 to K.M. 183.681 (Poogal — Dantour — Jaggasar — Gokul — Goddu — Ranjeetpura — Charanwala — Naukh - Bap Section) of National Highway No. 911 in the State of Rajasthan.
- (26) S.O. 1405 (E), dated the 30th March, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 140.000 to K.M. 217.300 (Ranchi-Rargaon Section) of National Highway No. 33 in the State of Jharkhand.
- (27) S.O. 1494 (E), dated the 7th April, 2021, declaring new National Highway Nos. 167 N and 930 P and inserting their descriptions in the Schedule to the said Act.

- (28) S.O. 1585 (E), dated the 13th April, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (29) S.O. 1656 (E), dated the 16th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 119.320 to K.M. 149.052 (Biharsharif-Barbigaha-Mokama Section) of National Highway No. 82 in the State of Bihar.
- (30) S.O. 1701 (E), dated the 27th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 290.200 to K.M. 320.640 (Aurangabad to Karodi Section) of National Highway No. 211 (New NH - 52) in the State of Maharashtra.
- (31) S.O. 1702 (E), dated the 27th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 43.962 to K.M. 100.065 (Chikhali to Khamgaon Section) of National Highway No. 548CC in the State of Maharashtra.
- (32) S.O. 1711 (E), dated the 29th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 359.310 to K.M. 423.680 (Chikhali - Tarsod Section) of National Highway No. 53 (Old NH - 6) in the State of Maharashtra.
- (33) S.O. 1712 (E), dated the 29th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 443.000 to K.M. 509.550 (Shamlaji – Motachiloda – Nanachiloda Section) of National Highway No. 48 in the State of Gujarat.
- (34) S.O. 1713 (E), dated the 29th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 253.700 to K.M. 320.580 (Waranga – Mahagaon Section) of National Highway No. 361 in the State of Maharashtra.
- (35) S.O. 1714 (E), dated the 29th April, 2021, regarding rate of fee to be collected from users of the stretches from K.M. 94.000 to K.M. 174.000 (Karaikudi – Ramanathapuram Section) of National Highway No. 210 (New NH 536) and 500m on SH 35 (Madurai Road) in the State of Tamil Nadu.

- (36) S.O. 1715 (E), dated the 29th April, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 186.000 to K.M. 229.000 (Aligarh — Kanpur Section) of National Highway No. 91 in the State of Uttar Pradesh.
- (37) S.O. 1804 (E), dated the 7th May, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 2.900 to K.M. 33.200 (Pachore — Shujalpur Section) of National Highway No. 752C in the State of Madhya Pradesh.
- (38) S.O. 1805 (E), dated the 7th May, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 229.000 to K.M. 289.000 (Aligarh — Kanpur Section) of National Highway No. 91 in the State of Uttar Pradesh.
- (39) S.O. 1851 (E), dated the 12th May, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 7.300 to K.M. 48.575 (Nagpur — Umred Section) of National Highway No. 353D in the State of Maharashtra.
- (40) S.O. 1905 (E), dated the 17th May, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 2.750 to K.M. 136.543 (Dindigul — Theni — Kumily Section) of National Highway No. 183 (from existing K.M. 2.750 to K.M. 73.400 of NH 45E and from existing K.M. 215.500 to K.M. 273.600 of NH 220) in the State of Tamil Nadu.
- (41) S.O. 1948 (E), dated the 21st May, 2021, declaring new National Highway No. 150C and inserting its description in the Schedule to the said Act.
- (42) S.O. 1951 (E), dated the 24th May, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 414.000 to K.M. 491.710 (Binjabahal — Telibani Section) of National Highway No. 6 (New NH-49) in the State of Odisha.
- (43) S.O. 2037 (E), dated the 28th May, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to add certain entries in the original Notification.
- (44) S.O. 2038 (E), dated the 28th May, 2021, amending Notification No. S.O. 4583 (E), dated the 17th December, 2020 to omit certain entries in the original Notification.

- (45) S.O. 2039 (E), dated the 28th May, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (46) S.O. 2041 (E), dated the 28th May, 2021, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005 to substitute certain entries in the original Notification.
- (47) S.O. 2042 (E), dated the 28th May, 2021, amending Notification No. S.O. 1096 (E), dated 4th August, 2005 to substitute certain entries in the original Notification.
- (48) S.O. 2139 (E), dated the 3rd June, 2021, amending Notification No. S.O. 460 (E), dated 30th March, 2006 to substitute certain entries in the original Notification.
- (49) S.O. 2140 (E), dated the 3rd June, 2021, amending Notification No. S.O. 461 (E), dated 30th March, 2006 to substitute certain entries in the original Notification.
- (50) S.O. 2141 (E), dated the 3rd June, 2021, omitting New National Highway No. 148N and its description from the Schedule to the said Act.
- (51) S.O. 2142 (E), dated the 3rd June, 2021, amending Notification No. S.O. 689 (E), dated 4th April, 2011 to substitute certain entries in the original Notification.
- (52) S.O. 2165 (E), dated the 7th June, 2021, amending Notification No. S.O. 689 (E), dated 4th April, 2011 to substitute certain entries in the original Notification.
- (53) S.O. 2179 (E), dated the 8th June, 2021, amending Notification No. S.O. 1096 (E), dated 4th August, 2005 to substitute certain entries in the original Notification.
- (54) S.O. 2248 (E), dated the 11th June, 2021, regarding rate of fee to be collected from users of the stretches from K.M. 275.000 to K.M. 306.540 (Silchar —

Balachera Section) of National Highway No. 54 (New NH-27) in the State of Assam.

- (55) S.O. 2345 (E), dated the 16th June, 2021, regarding rate of fee to be collected from users of the stretch from K.M. 88.600 to K.M. 155.000 (Bameetha — Panna — Nagod — Satna Section) of National Highway No. 75 (New NH-39) in the State of Madhya Pradesh.
- (56) S.O. 2435 (E), dated the 21st June, 2021, amending Notification No. S.O. 689 (E), dated 4th April, 2011 to substitute certain entries in the original Notification.
- (57) S.O. 2436 (E), dated the 21st June, 2021, regarding rate of fee to be collected from users of the stretches from K.M. 158.000 to K.M. 41.800 of National Highway No. 140 in the State of Andhra Pradesh.
- (58) S.O. 2448 (E), dated the 22nd June, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 76.603 to K.M. 124.732 (Jhansi Khajuraho Section) of National Highway No. 39 (old NH-75) in the State of Madhya Pradesh.
- (59) S.O. 2478 (E), dated the 22nd June, 2021, directing that the Border Road Organisation under Border Road Development Board shall exercise the function relating to the development and maintenance of certain stretches of National Highway No. 109K as specified therein
- (60) S.O. 2479 (E), dated the 22nd June, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 0.600 to K.M. 65.963 (Nakrekal to Tanamcherla Section) of National Highway No. 365 in the State of Telangana.
- (61) S.O. 2582 (E), dated the 28th June, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 34.560 (Thikri to Anjad Section) of National Highway No. 347B in the State of Madhya Pradesh.
- (62) S.O. 2585 (E), dated the 28th June, 2021, regarding the rate of fee to be

collected from users of the stretch from K.M. 10.400 to K.M. 66.400 (Jabalpur-Hiran River Section) of National Highway No. 12 (New National Highway 45 in the State of Madhya Pradesh.

- (63) S.O. 2648(E), dated the 1st July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 0.00 to K.M. 36.710 (Rewa-Sirmour Section) of National Highway No. 135B in the State of Madhya Pradesh.
- (64) S.O. 2649 (E), dated the 1st July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 189.350 to K.M. 205.618 (Quazigund -Banihal Section) of National Highway No. 1A(New NH-44) in the State of Jammu and Kashmir.
- (65) S.O. 2650 (E), dated the 1st July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 254.370 to K.M. 291.800 (Morena to Ambah to Porsa Section) of National Highway No. 552 Extension in the State of Madhya Pradesh.
- (66) S.O. 2651 (E), dated the 1st July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 22.800 (Khamgaon Shegaon Section) and K.M.0.000 41.500 (Shegaon - Deori Section Section) of National Highway No. 548C in the State of Maharashtra.
- (67) S.O. 2652 (E), dated the 1st July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 1.300 to 30.700 (Saoner-Dhapewada-Kalmeshwar-Gondkhairi Section) of National Highway No. 547E in the State of Maharashtra.
- (68) S.O. 2690 (E), dated the 5th July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 83.785 (Ghoshpukur - Dhupguri Section) of National Highway No. 31D in the State of West Bengal.
- (69) S.O. 2691 (E), dated the 5th July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 290.075 to K.M. 340.200 (Porsa-Ater-Bhind Section) of National Highway No. 552 Extension in the State of Madhya Pradesh.

(70) S.O. 2698 (E), dated the 5th July, 2021, regarding the rate of fee to be collected from users of the stretch from K.M. 15.100 to K.M. 140.265 (Varanasi-Hanumana Section) of National Highway No. 7 in the State of Uttar Pradesh.

(71) S.O. 2743 (E), dated the 8th July, 2021, amending Notification No. S.O. 1760 (E), dated the 15th December, 2005 to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (71) See No. LT- 4411/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, issued under Section 11 of the National Highways Authority of India Act, 1988:-

(1) S.O. 515 (E), dated the 3rd February, 2021, entrusting certain stretches of National Highways, as specified therein, to National Highways Authority of India.

(2) S.O. 516 (E), dated the 3rd February, 2021, rescinding Notification No. S.O. 383 (E), dated the 24th January, 2019 with immediate effect.

(3) S.O. 1279 (E), dated the 23rd March, 2021, regarding entrustment of certain stretches of the National Highway No. NE 3 in the state of Uttar Pradesh, as mentioned therein, to the National Highways Authority of India.

(4) S.O. 1280 (E), dated the 23rd March, 2021, rescinding the Notification No. S.O. 1175 (E), dated the 22nd March, 2016 with immediate effect.

(5) S.O. 1385 (E), dated the 26th March, 2021, entrusting certain stretch of National Highways as specified therein, to the National Highways Authority of India.

(6) S.O. 2040 (E), dated the 28th May, 2021, entrusting certain stretch of National Highways as specified therein, to the National Highways Authority of India.

[Placed in Library. For (1) to (6) See No. LT- 4730/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Road Transport and Highways Notification No. S.O. 2178 (E), dated the 8th June, 2021, regarding entrustment of certain stretches of National Highway No. NH-233 in the State of Uttar Pradesh as mentioned therein to the National Highways Authority of India, issued under Section 11 of the National Highways Authority of India Act, 1988.

[Placed in Library. See No. LT-4731/17 /21]

Notifications of the Ministry of Mines

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Danve Raosaheb Dadarao, I lay on the Table, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulations) Act, 1957, a copy each (in English and Hindi) of the following Notifications of the Ministry of Mines:—

- (1) S.O. 2805 (E), dated the 13th July, 2021, authorizing certain specified Officers of the Atomic Mineral Directorate for Exploration and Research to prefer complaints in writing in respect of any offence punishable under the said Act or the rules made thereunder in respect of minerals specified in Part B of the First Schedule to the said Act.
- (2) S.O. 2807 (E), dated the 13th July, 2021, authorizing certain specified Officers of the Atomic Mineral Directorate for Exploration and Research (AMD) to exercise all or any of the powers specified in sub-section(1) of Section 24 of the said Act, in respect of minerals specified in Part B of the First Schedule to the said Act.

[Placed in Library. For (1) and (2) See No. LT- 4540/17/21]

Report and Accounts (2019-20) of ANIIDCO, Port Blair and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Bhanu Pratap Singh Verma, I lay on the Table —

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
 - (a) Thirty-second Annual Report and Accounts of the Andaman and Nicobar Islands Integrated Development Corporation Limited (ANIIDCO), Port Blair, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and

Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4414/17 /21]

Statements showing action taken by Government on the various assurances, promises and undertakings given during the Session

SHRI V. MURALEEDHARAN: Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements showing action taken by Government on the various assurances, promises and undertakings given during the Session shown against each:-

- | | | |
|-----|----------------------|---|
| 1. | Statement No. XXXII | Two Hundred and Tenth, 2007
[Placed in Library. See No. LT-4732/17 /21] |
| 2. | Statement No. XXVIII | Two Hundred and Twenty First, 2010
[Placed in Library. See No. LT-4733/17 /21] |
| 3. | Statement No. XXVI | Two Hundred and Twenty Eighth, 2013
[Placed in Library. See No. LT-4734/17 /21] |
| 4. | Statement No. XXIV | Two Hundred and Thirtieth, 2013-14
[Placed in Library. See No. LT-4735/17 /21] |
| 5. | Statement No. XXIV | Two Hundred and Thirty Second, 2014
[Placed in Library. See No. LT-4736/17 /21] |
| 6. | Statement No. XXIII | Two Hundred and Thirty Third, 2014
[Placed in Library. See No. LT-4737/17 /21] |
| 7. | Statement No. XX | Two Hundred and Thirty Fourth, 2015
[Placed in Library. See No. LT-4738/17 /21] |
| 8. | Statement No. XXI | Two Hundred and Thirty Fifth, 2015
[Placed in Library. See No. LT-4739/17 /21] |
| 9. | Statement No. XVIII | Two Hundred and Thirty Seventh, 2015
[Placed in Library. See No. LT-4740/17 /21] |
| 10. | Statement No. XVII | Two Hundred and Thirty Eighth, 2016
[Placed in Library. See No. LT-4741/17 /21] |
| 11. | Statement No. XV | Two Hundred and Thirty Ninth, 2016
[Placed in Library. See No. LT-4742/17 /21] |
| 12. | Statement No. XV | Two Hundred and Fortieth, 2016
[Placed in Library. See No. LT-4743/17 /21] |

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| 13. | Statement No. XIV | Two Hundred and Forty First, 2016
[Placed in Library. See No. LT-4744/17 /21] |
| 14. | Statement No. XIII | Two Hundred and Forty Second, 2017
[Placed in Library. See No. LT-4745/17 /21] |
| 15. | Statement No. XI | Two Hundred and Forty Third, 2017
[Placed in Library. See No. LT-4746/17 /21] |
| 16. | Statement No. X | Two Hundred and Forty Fourth, 2017- 18
[Placed in Library. See No. LT-4747/17 /21] |
| 17. | Statement No. X | Two Hundred and Forty Fifth, 2018
[Placed in Library. See No. LT-4748/17 /21] |
| 18. | Statement No. IX | Two Hundred and Forty Sixth, 2018
[Placed in Library. See No. LT-4749/17 /21] |
| 19. | Statement No. VIII | Two Hundred and Forty Seventh, 2018- 19
[Placed in Library. See No. LT-4750/17 /21] |
| 20. | Statement No. VI | Two Hundred and Forty Ninth, 2019
[Placed in Library. See No. LT-4751/17 /21] |
| 21. | Statement No. V | Two Hundred and Fiftieth, 2019
[Placed in Library. See No. LT-4752/17 /21] |
| 22. | Statement No. IV | Two Hundred and Fifty First, 2020
[Placed in Library. See No. LT-4753/17 /21] |
| 23. | Statement No. III | Two Hundred and Fifty Second, 2020
[Placed in Library. See No. LT-4754/17 /21] |
| 24. | Statement No. II | Two Hundred and Fifty Third, 2021
[Placed in Library. See No. LT-4755/17 /21] |

Notifications of the Ministry of Defence

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ajay Bhatt, I lay on the Table—

(i) A copy (in English and Hindi) of the Ministry of Defence Notification No. S.R.O. 15, dated the March 21 — March 27, 2021 (Weekly Gazette), declaring that service or duty in the Union Territory of Andaman and Nicobar Islands shall be ‘active service’ within the meaning and for the purpose of the Navy Act, 1957, for a period of five years, with effect from 13th January, 2020, issued under clause (b) of sub-section (1) of Section 3 of the said Act.

[Placed in Library. See No. LT-4410/17 /21]

(ii) A copy (in English and Hindi) of the Ministry of Defence Notification number S.R.O. 18, dated June 20 — June 26, 2021 (Weekly Gazette), notifying that an individual eligible to receive the pension benefits can use Aadhaar authentication on voluntary basis for identification in SPARSH and the guidelines regarding Aadhaar

authentication to be adhered to by the PCDA (Pensions) Allahabad along with other conditions specified therein, issued under sub clause (ii) of clause (b) of sub-section (4) of Section 4 of the Aadhaar (Targetted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 read with rule 5 of the Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Rules, 2020.

[Placed in Library. See No. LT-4548/17 /21]

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI PARTAP SINGH BAJWA (Punjab): Sir, I present the Two Hundred and Forty Seventh Report (in English and Hindi) of the Committee on Subordinate Legislation on the Statutory Orders Laid on the Table of the Rajya Sabha during its 253rd Session.

REPORT OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMERCE

श्री जुगलसिंह लोखंडवाला (गुजरात) : महोदय, मैं 'कोविड उपरांत अर्थव्यवस्था में निवेश आकर्षित करना : भारत के लिए चुनौतियां और अवसर' के संबंध में विभाग-संबंधित वाणिज्य संबंधी संसदीय स्थायी समिति के एक सौ अठावनवें प्रतिवेदन में अंतर्विष्ट समिति की सिफारिशों/समुक्तियों पर सरकार द्वारा की गई कार्रवाई के संबंध में समिति का 163वां प्रतिवेदन (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

REPORT OF THE DEPARTMENT- RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

SHRI T. G. VENKATESH (Andhra Pradesh): Sir, I present the Two Hundred Ninety Seventh Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on 'Functioning of Airports Authority of India'.

MR. CHAIRMAN: I was wondering how many meetings you are holding and how many reports you are presenting! Practically, every alternate day, there is a report. I am welcoming it. Don't think I am making an adverse comment.

STATEMENTS BY MINISTERS

Status of implementation of recommendations contained in the Three Hundred and Twenty-fifth Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth And Sports

THE MINISTER OF INFORMATION AND BROADCASTING; AND THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): Sir, with your permission, I lay a statement regarding Status of implementation of recommendations contained in the Three Hundred and Twenty-fifth Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports.

Status of implementation of recommendations contained in the Eleventh Report of the Department-related Parliamentary Standing Committee on Water Resources

जलशक्ति मंत्रालय में राज्य मंत्री; तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (श्री प्रहलाद सिंह पटेल) : महोदय, मैं पेयजल और स्वच्छता विभाग, जल शक्ति मंत्रालय की अनुदान मांगों (2021-22) के संबंध में विभाग संबंधित जल संसाधन संबंधी संसदीय स्थायी समिति के ग्यारहवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

Status of implementation of recommendations contained in the Twenty-fifth Report of the Department-related Parliamentary Standing Committee on Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं वित्त मंत्रालय की अनुदान मांगों (2021-22) के संबंध में विभाग संबंधित वित्त संबंधी संसदीय स्थायी समिति के पच्चीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

Status of implementation of recommendations/observations contained in the Three Hundredth Report of the Department-related Parliamentary Standing Committee on Industry

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI BHANU PRATAP SINGH VERMA): Sir, with your permission, I rise to lay a statement regarding Status of implementation of

recommendations/observations contained in the Three Hundredth Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2020-21) pertaining to the Ministry of Micro, Small and Medium Enterprises.

**MOTION FOR ELECTION TO THE COMMITTEE ON WELFARE OF OTHER
BACKWARD CLASSES**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I move the following Motion:-

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate two Members from Rajya Sabha *vice* Shri K.K. Ragesh, retired from Rajya Sabha on 21st April, 2021 and Shri B.L. Verma, appointed as Minister *w.e.f* 7th July, 2021, to associate with the Committee on Welfare of Other Backward Classes (OBCs) for the unexpired portion of the term of the Committee and do proceed to elect, in such manner as the Chairman may direct, two Members from amongst the Members of this House to serve on the said Committee.”

The question was put and the Motion was adopted.

MR. CHAIRMAN: ‘For the remaining period’ could have been better than saying ‘for the unexpired portion’. इसको देख लीजिए।

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I move the following Motion:-

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate two Members from Rajya Sabha *vice* Shri Bhupender Yadav and Shri Rajeev Chandrasekhar, appointed as Ministers *w.e.f* 7th July, 2021, to associate with the Committee on Public Accounts for the remaining part of the term of the Committee and do proceed to elect, in

such manner as the Chairman may direct, two Members from amongst the Members of this House to serve on the said Committee”.

The question was put and the Motion was adopted.

SHRI JAIRAM RAMESH (Karnataka): Sir, we have given a large number of notices under Rule 267....(*Interruptions*)...

MR. CHAIRMAN: Please Dolaji, please go to your seat.(*Interruptions*)... यह अच्छा नहीं है। ...(**व्यवधान**)...ऐसा क्यों करती हैं? ...(**व्यवधान**)...आप खड़ी हैं, वे बैल के अंदर आ रहे हैं। ...(**व्यवधान**)..

श्री दीपेन्द्र सिंह हुड्डा (हरियाणा): सर, हमने किसानों के मुद्दे पर रूल 267 के तहत कार्यस्थगन प्रस्ताव का नोटिस दिया हुआ है। ...(**व्यवधान**)...हमें अपनी बात रखने का मौका दिया जाए। ...(**व्यवधान**)...

श्री संजय राउत (महाराष्ट्र): सर, आज किसान सड़क पर हैं। ...(**व्यवधान**)... उनकी बात नहीं सुनी जा रही है। ...(**व्यवधान**)...

MR. CHAIRMAN: The names of the Members who are holding the placards have to be published.(*Interruptions*)... Deependerji, if the House cooperates with me, I can hear people. All of them have given notices. Prof. Ram Gopal *Yadavji* demands for discussion on farmers' agitation. Also Shri Sanjay Singh, Shri Partap Singh Bajwa, Shri K.C. Venugopal, Shri Sukhendu Sekhar Ray, Shri Mallikarjun Kharge, Shri Elamaram Kareem, Dr V. Sivadasan, Shri Binoy Viswam.(*Interruptions*)... Please go to your seats.

SHRI PARTAP SINGH BAJWA (Punjab): Sir, we have given notices under Rule 267, thousands of farmers are sitting on the borders.(*Interruptions*)...

MR. CHAIRMAN: What I am saying is that I am ready, I am ready to discuss.(*Interruptions*)... Even the Business Advisory Committee has decided to hear about the farmers' problems and also about other problems, provided the House is in order.(*Interruptions*)...Secondly, Members do not cooperate and stand up.(*Interruptions*)... Just see.(*Interruptions*)...The House is adjourned to meet at 12.00 noon.

The House then adjourned at ten minutes past eleven of the clock.

*The House reassembled at twelve of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

ORAL ANSWERS TO QUESTIONS

MR. DEPUTY CHAIRMAN: Question No. 136, Lt. Gen. (Dr.) D. P. Vats, please.
...(Interruptions)...

Promotion of electric vehicles

* 136. LT. GEN. (DR.) D. P. VATS (RETD.): Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the steps taken by Government to promote electric vehicles in view of the limited reserves of oil and natural gas in the country;
- (b) the details of the subsidy being provided to every buyer on the purchase of an electric vehicle;
- (c) the details of the changes being made to increase the power of battery of electric vehicles; and
- (d) whether Government proposes to make a separate lane for electric vehicles and if so, the details thereof?

THE MINISTER OF HEAVY INDUSTRIES (DR. MAHENDRA NATH PANDEY): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) Sir, the Ministry of Heavy Industries to promote electric vehicles formulated a Scheme Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India (FAME India) Scheme in 2015. At present, Phase-II of FAME India Scheme is being

implemented for a period of 5 years w.e.f. 01st April, 2019 with a total budgetary support of Rs. 10,000 crores. This phase focusses on supporting electrification of public & shared transportation and aims to support, through subsidies, 7090 e-Buses, 5 lakh e-3 Wheelers, 55000 e-4 Wheeler Passenger Cars and 10 lakh e-2 Wheelers.

In addition, creation of charging infrastructure is also supported to address range anxiety among users of electric vehicles. Further, following initiatives have been taken by the Government of India for promotion of electric vehicles in the country-

- (i) GST on electric vehicles has been reduced from 12% to 5% ; GST on chargers/ charging stations for electric vehicles has been reduced from 18% to 5% .
- (ii) Ministry of Power released a notification on charging infrastructure standards permitting private charging at residences and offices.
- (iii) Ministry of Road Transport & Highways (MoRTH) announced that battery-operated vehicles will be given green license plates and be exempted from permit requirements.
- (iv) MoRTH issued a notification advising states to waive road tax on EVs, which in turn will help reduce the initial cost of EVs.
- (v) Ministry of Housing & Urban Affairs (MoHUA) amended the Model Building Byelaws 2016 to establish charging stations and infrastructure in private and commercial buildings.

(b) and (c) Sir, under FAME-India Scheme, incentives are provided to buyers of electric vehicles in the form of an upfront reduction in the purchase price of electric vehicles. The incentive is linked to battery capacity i.e. Rs. 10,000/KWh for e-3W and e-4W with a cap 20 % of the cost of vehicle. Further, the incentive/ subsidies for e-2W has been increased to Rs. 15,000/KWh from Rs. 10,000/KWh with an increase in cap from 20% to 40% of the cost of vehicle w.e.f. 11th June, 2021.

To increase the power of battery of electric vehicles use of Advance Chemistry Cell battery has been mandatory for availing demand incentive under Phase-II of FAME India Scheme. Further, the Government on 12th May 2021 approved the Production Linked Incentive (PLI) Scheme for manufacturing of Advance Chemistry Cell (ACC) in the country. The total outlay of the scheme is Rs. 18,100 crore for 5 years. The scheme envisages to establish a competitive ACC battery manufacturing set up in the country. Under the Scheme, a mechanism for availing incentives on manufacturing ACCs with higher specific energy density and cycles is provided.

(d) Separate lane for electric vehicles will depend upon traffic conditions, pollution levels, road conditions etc. There is no such proposal under consideration of Ministry of Heavy Industries.

LT.GEN. (DR.) D. P. VATS (RETD.): Sir, what are the efforts being made by the Government to increase investment of foreign companies to make India a global hub in manufacturing electrical vehicles?

डा. महेन्द्र नाथ पाण्डेय : माननीय उपसभापति जी, मैं आपके माध्यम से बताना चाहता हूँ ...**(व्यवधान)**... हमारी सरकार ने बहुत बड़ी पहल की है।...**(व्यवधान)**... इसके लिए फेम- I में 895 करोड़ रुपये का प्रावधान किया गया था।...**(व्यवधान)**... फेम- II में 10,000 करोड़ रुपये का प्रावधान किया गया।...**(व्यवधान)**... इसके साथ-साथ इलेक्ट्रिक बैटरी, ए.सी.सी. बैटरी की अपरिहार्यता है...**(व्यवधान)**... और अभी तक यह बैटरी विदेशों से आयात हो रही है। ...**(व्यवधान)**... इसके लिए अभी पीएलआई स्कीम में 18,100 करोड़ रुपये का बहुत बड़ा परिव्यय रखा गया है,...**(व्यवधान)**...जिससे भारत में ही 'आत्मनिर्भर भारत अभियान' के तहत ए.सी.सी. बैटरीज बनेंगी और बहुत अच्छे दो पहिया वाहन, जिनका भारत दुनिया का सबसे बड़ा निर्माता है...**(व्यवधान)**... उसमें दो पहिया वाहन में बहुत तेजी से प्रगति हो रही है।...**(व्यवधान)**...

ले. जनरल (डा.) डी.पी. वत्स (रिटा.): उपसभापति जी, मैं आपके माध्यम से पूछना चाहता हूँ कि जो fossil fuel, डीजल और पेट्रोल व्हीकल्स...**(व्यवधान)**...

श्री उपसभापति: प्रश्न और उत्तर के अलावा कोई और बात रिकॉर्ड पर नहीं जाएगी। ...**(व्यवधान)**...

ले. जनरल (डा.) डी.पी. वत्स (रिटा.): डीजल और पेट्रोल व्हीकल्स दिल्ली जैसे बड़े शहरों में पॉल्यूशन का कारण हैं।...**(व्यवधान)**... उनके लिए क्या कोई disincentive दिया जा रहा है?...**(व्यवधान)**... और इलेक्ट्रिक व्हीकल्स को बढ़ाने के लिए जो incentives हैं, क्या इलेक्ट्रिक व्हीकल्स डीजल व्हीकल्स या पेट्रोल व्हीकल्स का मुकाबला कर पाएंगे? ...**(व्यवधान)**...

डा. महेन्द्र नाथ पाण्डेय: उपसभापति महोदय, माननीय सदस्य का प्रश्न बहुत ही महत्वपूर्ण है। ...**(व्यवधान)**... उन्होंने जो सवाल उठाया है, तो मैं बताना चाहता हूँ कि यह सरकार के ध्यान में आया है। ...**(व्यवधान)**... अन्तर्दहन इंजन्स की जो गाड़ियां थीं, उनकी और इनकी लागत में बड़ा अंतर था। ...**(व्यवधान)**... इसी को कम करने के लिए सरकार ने प्रोत्साहन देने की योजना बनाई। ...**(व्यवधान)**... उस योजना में हाल के दिनों में उनका incentive बढ़ाया गया। ...**(व्यवधान)**... जहां हम ई-व्हीकल पर दो पहिया वाहन को 10,000 रुपये प्रति

किलोवॉट...(व्यवधान)... का प्रोत्साहन देते थे, वहां हमने उसे 15,000 रुपये प्रति किलोवॉट किया है।...(व्यवधान)... इसी तरह ...(व्यवधान)... उसका प्रोत्साहन बढ़ाया है।...(व्यवधान)... चार पहिया वाहन को ...(व्यवधान)...कि अब अन्तर्दहन...(व्यवधान)... का जो मूल्य है, ...(व्यवधान)... यह जो इंजन, पेट्रोल और डीज़ल का ...(व्यवधान)... जब हम यह छूट दे रहे हैं, तो उसकी लागत उसके बराबर हो रही है।...(व्यवधान)...सर, अब achievement हो रही है।...(व्यवधान)...

DR. M. THAMBIDURAI: Sir, thank you for permitting me to put a supplementary question. ...(Interruptions)... Thank you for having schemes for the development and manufacture of electrical vehicles in India. ...(Interruptions)... I am grateful to the hon. Prime Minister, Shri Narendra Modi, who has come forward in establishing more industries to manufacture electrical vehicles. ...(Interruptions)... I am also happy that in Tamil Nadu, our former Chief Minister, Shri Edapaddi K. Palaniswami, has made a lot of efforts to manufacture electrical vehicles in the State. ...(Interruptions)... One big company has come forward to manufacture electrical vehicles in the State. ...(Interruptions)... The industry is situated in my own district, Krishnagiri. ...(Interruptions)... I would like to know from the Minister the incentives they would like to take for the establishment of industry which gives employment to the local people. ...(Interruptions)... Employment is very important. That is a backward area of Krishnagiri district. ...(Interruptions)... I would like to ask the Minister to give some suggestions, ...(Interruptions)... to give employment and also give subsidy... ...(Interruptions)....

MR. DEPUTY CHAIRMAN: Please be brief.

डा. महेन्द्र नाथ पाण्डेय: माननीय उपसभापति जी, माननीय थंबीदुरई साहब वरिष्ठ सांसद हैं। ...(व्यवधान)... मैं उनका धन्यवाद करता हूँ कि माननीय मोदी जी की इस पहल का उन्होंने स्वागत किया है। ...(व्यवधान)... मैं आपके माध्यम से बताना चाहूंगा कि इस समय माननीय मोदी जी ने कार्बन उत्सर्जन कम हो और भारत दुनिया के इलेक्ट्रिक व्हीकल्स का हब बने, इसके लिए क्रांतिकारी पहल की है। ...(व्यवधान)... तमिलनाडु में बहुत अच्छी पहल हुई है। माननीय थंबीदुरई जी के गृह क्षेत्र में ओला जैसी कंपनियों ने इसमें बड़ी सकारात्मक पहल की है। ...(व्यवधान)... मैं आपके माध्यम से सदन को बताना चाहूंगा कि ओला कंपनी ने टू व्हीलर बनाने के लिए - वहां के मुख्य मंत्री जी का उल्लेख थंबीदुरई साहब ने किया है। ...(व्यवधान)... उनकी पहल पर उसने बड़ी मात्रा में इन्वेस्ट किया है। ...(व्यवधान)... उसने वहां पर 23,00 करोड़ रुपये इन्वेस्ट किए हैं, जिसमें वहां अक्टूबर से उत्पादन भी शुरू हो जाएगा। ...(व्यवधान)... ओला की रेपुटेशन यह है कि उनकी जुलाई में बुकिंग शुरू हुई और एक लाख बुकिंग्स हो गई हैं। ...(व्यवधान)... सरकार का उसको पॉजिटिव सहयोग है। ...(व्यवधान)... जहां तक रोजगार

का सवाल है, वहां के जो स्थानीय प्रावधान हैं, यह स्वाभाविक है कि उनके तहत वहां लोगों को रोजगार उपलब्ध होगा। ...**(व्यवधान)**... सरकार इसे प्रोत्साहन दे रही है।

SHRI K. J. ALPHONS: Sir, I would like to know from the Government, while they have taken great initiatives to set up electric manufacturing plants in India and so the electrical vehicles will be produced, ...**(Interruptions)**... What is the road map for setting up charging stations because that is going to be the most important infrastructure, which would be necessary? ...**(Interruptions)**... How many charging stations have been set up so far and what is the road map for the next five years? I would like to know this from the Minister. ...**(Interruptions)**...

डा. महेन्द्र नाथ पाण्डेय: माननीय उपसभापति जी, मैं आपके माध्यम से कहना चाहता हूँ कि माननीय सदस्य का सवाल बहुत ही उपयोगी है। ...**(व्यवधान)**... मैं उन्हें बताना चाहूंगा कि चार्जिंग स्टेशन्स के लिए सरकार ने एक हजार करोड़ रुपये का प्रावधान किया है। ...**(व्यवधान)**... 427 चार्जिंग स्टेशन्स बन चुके हैं। पुणे-मुम्बई, दिल्ली-जयपुर और चंडीगढ़-दिल्ली, ये जो तीन हाईवेज हैं, इनमें भारत सरकार की पहल से...**(व्यवधान)**... परिवहन मंत्रालय भी सकारात्मक रहा। ...**(व्यवधान)**... उसमें हम ई-एक्सप्रेस वे बना रहे हैं, जिसमें दिल्ली-चंडीगढ़ को एक्सप्रेस वे घोषित कर दिया गया है। ...**(व्यवधान)**... वहां 24 चार्जिंग स्टेशन्स कार्यरत हैं। ...**(व्यवधान)**... इसके साथ-साथ माननीय मोदी जी की पहल पर विद्युत मंत्रालय ने अपना एसओपी जारी किया है, जिससे चार्जिंग के लिए बहुत सी सुविधाएं उन्होंने दी हैं। ...**(व्यवधान)**... इसके साथ-साथ शहरी विकास मंत्रालय ने आवास और वाणिज्यिक भवनों में भी चार्जिंग की व्यवस्था करने की अनुमति दे दी है। ...**(व्यवधान)**... इस तरह से हम चार्जिंग स्टेशन्स के संबंध में भी क्रांतिकारी पहल कर रहे हैं।

श्री उपसभापति: डा. अशोक बाजपेयी। आप बहुत ही संक्षेप में अपना सवाल रखें।

डा. अशोक बाजपेयी: मान्यवर, पेट्रोलियम उत्पादों के आयात पर प्रतिवर्ष एक बड़ी विदेशी मुद्रा खर्च करनी पड़ती है। ...**(व्यवधान)**... इसको ध्यान में रखते हुए, क्या सरकार इलेक्ट्रिक वाहनों को प्राथमिकता के आधार पर देश में उपलब्ध कराने के लिए कोई विशेष कार्य योजना बना रही है? ...**(व्यवधान)**... यदि ऐसी कोई योजना है, तो वह क्या है?

डा. महेन्द्र नाथ पाण्डेय: माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूँ कि FAME India I और उसके बाद उसके अनुभव से FAME India II - यही विशेष कार्यक्रम है, जिसके बारे में मैंने पहले ही सदन को अवगत कराया है। ...**(व्यवधान)**... हम उसमें ई-दोपहिया वाहनों को प्रति किलोवाट 15 हजार रुपये का इन्सेन्टिव दे रहे हैं। ...**(व्यवधान)**... जो ई-तिपहिया वाहन हैं, इन पर 20 हजार रुपया प्रति किलोवाट का इन्सेन्टिव दे रहे हैं।...**(व्यवधान)**... इलेक्ट्रिक बसों के लिए 40 परसेंट तक का प्रोत्साहन दे रहे हैं।

...(व्यवधान).. यह हम दो करोड़ की लागत वाली बसों के लिए दे रहे हैं। ...(व्यवधान)... साथ-ही-साथ हम चार्जिंग स्टेशन लगाने की पहल कर रहे हैं। निश्चित तौर से माननीय सदस्य ने जो चिंता जाहिर की है, ...(व्यवधान)... इससे हमारे पेट्रोल के आयात के खर्चे बचेंगे। ...(व्यवधान)...माननीय मोदी जी की इस पहल से हमारा 'आत्मनिर्भर भारत' का प्लान आगे बढ़ेगा और दो लाख से ढाई लाख करोड़ की हम पेट्रोल और डीज़ल के आयात की बचत कर सकेंगे। ...(व्यवधान)... इस दिशा में हमारी सरकार ने कारगर पहल की है। ...(व्यवधान)...

श्री उपसभापति: प्रश्न संख्या 137...(व्यवधान)...

Rehabilitation and resettlement Scheme for Adivasi and Dalit families affected by PIP

* 137. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government had formulated any separate package under Rehabilitation and Resettlement Scheme for the Adivasis and Dalit families who have been affected by the Polavaram Irrigation Project (PIP);

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Polavaram Irrigation Project, including Rehabilitation & Resettlement (R&R) to the Project Displaced Families (PDFs) of the project, is being implemented by Government of Andhra Pradesh (GoAP). GoAP has informed that the additional R&R package extended to Scheduled Tribe (ST) and Scheduled Caste (SC) families affected by Polavaram Irrigation Project, is as under:

1. Under the 2nd Schedule of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, an additional subsistence grant of Rs.50,000 is being awarded to SC/ST PDFs. Further, under the same Act, the SC & ST PDFs losing their land, are being provided land equivalent to land acquired, or 2.50 acre, whichever is lower.

2. GoAP has sanctioned R&R package to disburse Rs ten lakh per PDF, including SC and ST families affected by the project, to ensure that each displaced family receives total R&R package of Rs. Ten lakh, including the above-mentioned entitlements under 2nd Schedule of the Act.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, hon. Minister stated in his reply that the R&R package of project and its implementation rests with the Government of Andhra Pradesh and the Government of Andhra Pradesh is looking after that. ...(*Interruptions*)...

Sir, the rehabilitation requires providing all facilities that were enjoyed by project-affected people in the normal place of residence. ...(*Interruptions*)... But, in the current rehabilitation exercise pertaining to Polavaram Project various deficiencies viz., lack of water facility, electricity connection and non-laying of the *pucca* roads, etc., have come to light. ...(*Interruptions*)...

In the light of this, my first supplementary question is: Has any official from the Government of India personally monitored the rehabilitation exercises, particularly for Advasis and Dalits? ...(*Interruptions*)...

श्री गजेन्द्र सिंह शेखावत: माननीय उपसभापति महोदय, माननीय सदस्य ने पोलावरम प्रोजेक्ट के विस्थापितों के विस्थापन के बाद बसाई जाने वाली जगहों को लेकर प्रश्न किया है।...(**व्यवधान**)... माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्य और सदन की जानकारी के लिए बताना चाहता हूँ कि ...(**व्यवधान**)... जैसा कि उत्तर में प्रारम्भिक तौर पर लिखा गया है कि प्राथमिक रूप से यह सब कुछ करने की जिम्मेदारी राज्य सरकार की होती है, ...(**व्यवधान**)...लेकिन माननीय सदस्य ने जानना चाहा है कि क्या इसको लेकर कोई कमेटी केन्द्र सरकार ने बनाई है? ...(**व्यवधान**)... मैं माननीय सदस्य की जानकारी के लिए और सदन की जानकारी के लिए बताना चाहता हूँ कि इसके लिए एक कमेटी बनी है। ...(**व्यवधान**)... वह भारत सरकार के ट्रायबल अफेयर्स सेक्रेटरी की अध्यक्षता में बनी हुई है। उस कमेटी में सामाजिक न्याय और अधिकारिता मंत्रालय के सचिव शामिल हैं। ...(**व्यवधान**)... इसके अतिरिक्त अन्य अधिकारीगण भी शामिल हैं। ...(**व्यवधान**)... अभी इसी माह में उस कमेटी की मीटिंग हुई है। ...(**व्यवधान**)...

श्री उपसभापति: माननीय मंत्री जी, आप संक्षेप में उत्तर दीजिए। ...(**व्यवधान**)...

श्री गजेन्द्र सिंह शेखावत: जितने ग्रीवेंसेज़ आए हैं, उन सब ग्रीवेंसेज़ को उसमें रजिस्टर किया गया है और कमेटी ने राज्य सरकार को भी निर्देश दिया है कि राज्य सरकार के अधिकारी उनके सभी ग्रीवेंसेज़ को रजिस्टर करें और उनका ठीक से निस्तारण करें। ...(**व्यवधान**)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, relief to Advasis and Dalits is not adequately given. An estimate states that more than two lakh people, mostly Advasis, from the submerged villages are estimated to cost a little over Rs. 33,000 crores. ...(Interruptions)... It is a well known fact that the present financial condition of the State Government is not that much satisfactory. ...(Interruptions)... Under these circumstances, I would like to know from the hon. Minister whether the Government of India has sent any Central Team and also whether the Ministry allocated any funds for Polavaram Project in order to meet the R&R package. ...(Interruptions)...

श्री उपसभापति: माननीय सदस्यगण, आप सवाल पूछने के लिए आए हैं। ...(व्यवधान)... देश को उम्मीद है कि आप इन सवालों के जवाब जानेंगे। ...(व्यवधान)... प्लीज़, आप सभी अपनी-अपनी सीटों पर जाएं। ...(व्यवधान)...

श्री गजेन्द्र सिंह शेखावत: उपसभापति महोदय, माननीय सदस्य ने ...(व्यवधान)...

श्री उपसभापति: माननीय सदस्यगण, ये सवाल आप लोगों ने सरकार से पूछने के लिए दिए हैं।...(व्यवधान)... ये आपके सवाल हैं। ...(व्यवधान)...

श्री गजेन्द्र सिंह शेखावत: उपसभापति जी, माननीय सदस्य ने R&R package के बारे में विस्तार से सवाल किया है।...(व्यवधान)... पिछले प्रश्न में भी माननीय सदस्य ने कहा था कि वहां amenities का निर्माण नहीं हुआ है। ...(व्यवधान)... Amenities की एक लम्बी सूची मंदिर से लेकर, पूजा स्थलों से लेकर स्कूल बिल्डिंग्स, आंगनवाड़ी सेंटर्स, कम्युनिटी हॉल्स, ग्राम पंचायत बिल्डिंग्स, वेटनरी हॉस्पिटल्स...(व्यवधान)... जीसीजी स्टोर्स, शॉपिंग कॉम्प्लेक्स, पोस्ट ऑफिसोज, प्राइमरी हैल्थ सेंटर्स, बस शेल्टर्स, फर्टिलाइजर स्टोर्स, लाइब्रेरी से लेकर डम्पिंग यार्ड तक सारी सुविधाएं नये habitations में create करने का काम किया गया है।...(व्यवधान)...जहाँ तक compensation की राशि का प्रश्न है,..(व्यवधान)..मैं माननीय सदस्य की जानकारी के लिए बताना चाहता हूँ..(व्यवधान).. 'लैंड एक्विजिशन एक्ट, 2013' के अनुरूप जो व्यवस्था की गई है ..(व्यवधान)..उस व्यवस्था के अतिरिक्त भी आंध्र प्रदेश सरकार ने ..(व्यवधान)..प्रत्येक displace होने वाली फैमिली ..(व्यवधान)..क्योंकि 2013 के Acquisition Act के तहत..(व्यवधान)..उसको समान मात्रा में भूमि ...(व्यवधान)... up to ढाई एकड़ ..(व्यवधान)..तक देनी आवश्यक है। ..(व्यवधान)..समान मात्रा में arable land देने के साथ-साथ..(व्यवधान)..दस लाख रुपये प्रति परिवार पुनर्वास पैकेज..(व्यवधान)..आंध्र प्रदेश सरकार ने घोषित किया है। ..(व्यवधान)..मैं यह मानता हूँ कि अगर दस लाख रुपये प्रति परिवार दिए जाते हैं और उसके साथ ही..(व्यवधान)..आर..(व्यवधान)..एंड..(व्यवधान)..आर की सारी व्यवस्थाएं सरकार करती है,..(व्यवधान)..तो यह एक अत्यंत ही लाभकारी पैकेज ट्राइबल..(व्यवधान)..फैमिलीज के लिए होने वाला है। ..(व्यवधान)..

SHRI PRASANNA ACHARYA: Mr. Deputy Chairman, Sir, ...(*Interruptions*)... I would like to know from the hon. Minister the number of people going to be affected by this Project. ...(*Interruptions*)... And, out of the villages, which have been affected, what is the number of the Scheduled Caste and the Scheduled Tribes people whose land has been submerged under this project? ...(*Interruptions*)... I would also like to know from the hon. Minister whether the Government of India has prepared a special package for the rehabilitation and resettlement of the affected people of Odisha due to Polavaram Project. ...(*Interruptions*)... Will the Minister be kind enough to inform whether under the PESA Act *gramsabhas* have been held in those areas? ...(*Interruptions*)... If yes, has the opinion of the concerned villagers of Odisha been taken about rehabilitation and resettlement or not? ...(*Interruptions*)...

श्री गजेन्द्र सिंह शेखावत : माननीय उपसभापति महोदय, माननीय सदस्य ने जो चिंता व्यक्त की है, ..(**व्यवधान**).. मैं उस संदर्भ में बताना चाहता हूँ कि प्रारम्भिक अध्ययनों के आधार पर यह कहा जा सकता है कि यह submergence...(*Interruptions*)... जो ओडिशा में अपेक्षित है..(**व्यवधान**).. और जिसकी चिंता माननीय सदस्य अभी कर रहे हैं..(**व्यवधान**).. उसको लेकर ओडिशा सरकार की तरफ से दायर एक याचिका..(**व्यवधान**).. सर्वोच्च न्यायालय में पहले से ही लंबित है। ..(**व्यवधान**).. ओडिशा, छत्तीसगढ़ और तेलंगाना..(**व्यवधान**).. इन तीनों राज्यों ने अपनी-अपनी तरफ से सुप्रीम कोर्ट में याचिकाएं दायर की हैं। ..(**व्यवधान**).. जिनमें estimation of design flood ...(*Interruptions*)... back water strategies of environmental clearance ...(*Interruptions*)... को challenge किया गया है। ..(**व्यवधान**).. मुझे लगता है कि चूंकि यह matter sub judice है..(**व्यवधान**).. इसलिए इसके बारे में यहाँ किसी तरह की टिप्पणी करना ..(**व्यवधान**).. उचित नहीं है। ..(**व्यवधान**)..

SHRI G.V.L. NARASIMHA RAO: Thank you, Mr. Deputy Chairman, Sir, for allowing me to put this question. ...(*Interruptions*)... First of all, I would like to thank the hon. Prime Minister, Shri Narendra Modi, and the hon. Minister, Shri Shekhawatji, for releasing more than eleven thousand and two hundred crores of rupees for the Polavaram Project so far. ...(*Interruptions*)... Recently, a team of our party leadership had visited the Polavaram Project. ...(*Interruptions*)... The displaced people had certain grievances with the State Government. ...(*Interruptions*)... Therefore, I would like to request the hon. Minister to pay a visit to the Polavaram Project at his earliest convenience and also consider shifting the Polavaram Project Authority from Hyderabad to Rajahmundry so that the displaced and other people can approach the PPA with their grievances. ...(*Interruptions*)...

श्री गजेन्द्र सिंह शेखावत : माननीय उपसभापति महोदय..(व्यवधान)..मैं माननीय सदस्य का धन्यवाद करना चाहता हूँ। ..(व्यवधान)..माननीय प्रधान मंत्री जी द्वारा ..(व्यवधान)..पोलावरम प्रोजेक्ट को नेशनल प्रोजेक्ट..(व्यवधान)..डिक्लेयर करने के बाद आंध्र प्रदेश रीऑर्गनाइजेशन एक्ट की मंशा के अनुरूप ..(व्यवधान)..इस प्रोजेक्ट को शीघ्रता से पूरा किया जा सके, ..(व्यवधान)..इस दृष्टि से पोलावरम प्रोजेक्ट को राज्य सरकार द्वारा ..(व्यवधान)..बिल submit किए जाने के साथ ही तुरंत..(व्यवधान)..जो अनुदान राशि है,..(व्यवधान)..वह प्रोवाइड की है। ..(व्यवधान).. जहाँ तक माननीय सदस्य का पोलावरम प्रोजेक्ट अथॉरिटी को शिफ्ट करने का प्रश्न है, उस संदर्भ में मैं माननीय सदस्य को यह जानकारी देना चाहता हूँ..(व्यवधान)..आप सभी के..(व्यवधान).. आशीर्वाद से..(व्यवधान)..सदन को यह जानकारी देना चाहता हूँ कि ..(व्यवधान)..ऐसा प्रस्ताव मेरे मंत्रालय में विचाराधीन है..(व्यवधान)..और मंत्रालय शीघ्र ही इस पर एक सकारात्मक निर्णय लेने की दिशा में आगे बढ़ रहा है।..(व्यवधान)..मैं माननीय सदस्य को इस बात का भी विश्वास दिलाता हूँ कि सत्र समाप्त होने के बाद हम शीघ्र ही पोलावरम प्रोजेक्ट का एक बार वहाँ जाकर निरीक्षण करेंगे।

श्री उपसभापति : प्रश्न संख्या 138 - श्री कैलाश सोनी।

Construction of a dam for irrigation at Narsinghpur, M.P.

†* 138. SHRI KAILASH SONI: Will the Minister of JAL SHAKTI be pleased to state:

- (a) the status of the construction of a dam for proposed Small Irrigation Scheme under the Babai Chichali development block of Narsinghpur district at Madhya Pradesh (M.P.);
- (b) by when the work would start; and
- (c) the reasons for not starting the work?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Irrigation projects are planned, implemented and managed by the concerned State Governments, as per their own resources and priorities. Role of Government of India is limited to providing technical support, and partial financial support in some cases, as per the norms of the existing schemes being implemented

† Original notice of the question was received in Hindi.

by Government of India. Though techno-economic viability for the Major and Medium Irrigation projects on inter-state river systems is to be appraised by Central Water Commission (CWC) under Ministry of Jal Shakti, for minor irrigation schemes this mandate also lies with the State Governments themselves.

Water Resources Department (WRD) and Narmada Valley Development Authority (NVDA), Government of Madhya Pradesh, have informed that currently, no such dam for small irrigation scheme is being constructed or proposed in Babai or Chichali development blocks of Narsinghpur district at Madhya Pradesh.

NWDA has, however, informed that a major project, namely Shakkar Pench Link Joint Project on river Shakkar near Hathnapur village in Narsinghpur District of Madhya Pradesh, is at planning stage. The project envisages irrigation of 95,839 ha of land through pressurised pipe system, by creating a storage of 370.47 million Cubic Meters (MCM). The proposed command of the project includes Chichali and Saikhera development blocks of Narsinghpur District, and Amarwada development block of Chhindwada District of Madhya Pradesh.

It is further informed by NVDA that the project was approved by the State Government in May, 2020 for an estimated cost of Rs. 3,381.80 crore at 2017 price level. Thereafter, in March, 2021, the cost of the project has been revised to Rs. 4,434.02 crore, with updation of price level and also inclusion of some additional components.

श्री कैलाश सोनी : माननीय उपसभापति जी, मध्य प्रदेश में नरसिंहपुर जिले में बाबई चीचली विकास खंड के अंतर्गत प्रस्तावित लघु सिंचाई योजना के लिए बांध के निर्माण की स्थिति क्या है? ...**(व्यवधान)**... यह कार्य कब तक प्रारम्भ होगा और इस कार्य के प्रारम्भ न होने के क्या कारण हैं? ...**(व्यवधान)**...

श्री गजेन्द्र सिंह शेखावत : उपसभापति जी, माननीय सदस्य के प्रश्न का समुचित उत्तर लिखित में सभा पटल पर रखा गया है। ...**(व्यवधान)**... जल सम्बन्धी योजनाओं को भारत सरकार प्राथमिकता देती है। ...**(व्यवधान)**... जब किसी राज्य सरकार से ऐसा कोई प्रस्ताव हमारे पास आता है तो हम उसके द्वारा डिजाइन करने का और इम्प्लीमेंट करने का कार्य करते हैं। ...**(व्यवधान)**... मैं माननीय सदस्य को बताना चाहता हूँ कि वहाँ की राज्य सरकार की तरफ से नरसिंहपुर में किसी भी तरह का एसएमआई प्रोजेक्ट बनाए जाने का प्रस्ताव भारत सरकार में किसी भी स्तर पर लम्बित नहीं है। ...**(व्यवधान)**... इसके अतिरिक्त मैंने माननीय सदस्य की जानकारी के लिए अपने लिखित उत्तर में भी कहा है। शक्कर पेंच लिंक जॉइंट प्रोजेक्ट जरूर नरसिंहपुर जिले में होने वाला है और वह प्रस्तावित है। ...**(व्यवधान)**... इस प्रोजेक्ट के ऊपर नर्मदा वैली डेवलपमेंट अथॉरिटी ने revised cost estimate के साथ उसे नए price level के साथ

उसे additional component include करते हुए उसके ऊपर विचार करने के लिए लिखा है।...(व्यवधान)...

श्री कैलाश सोनी : मंत्री जी यह बताने की कृपा करेंगे कि क्या पन-बिजली भी प्रस्तावित है? ... (व्यवधान)...

श्री गजेन्द्र सिंह शेखावत : महोदय, अभी यह प्रोजेक्ट समीक्षा के स्तर पर नहीं आया है इसलिए इस बारे में कोई सूचना देना सम्भव नहीं है। यह अभी डीपीआर स्टेज पर है। ... (व्यवधान) ... जब डीपीआर बन जाएगी, उसके बाद मैं माननीय सदस्य को जानकारी दे पाऊंगा। ... (व्यवधान) ...

श्री राकेश सिन्हा : उपसभापति महोदय, सबसे पहले मैं माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी का अभिनन्दन करना चाहता हूँ कि उनकी पहल के बाद से जल संरक्षण के क्षेत्र में भारत ने बहुत प्रयत्न किए हैं। ... (व्यवधान) ... मध्य प्रदेश और छत्तीसगढ़ के tribal region में डेढ़ लाख छोटे-छोटे जल संरक्षण के परम्परागत डैम्स हैं। ... (व्यवधान) ... उन डैम्स को रिवाइव करके हम परम्परागत रूप से जल संरक्षण कर सकते हैं, खासकर बरसात के सीज़न में जो पानी आता है। ... (व्यवधान) ... मैं आपके माध्यम से मंत्री जी से यह जानना चाहता हूँ कि उन परम्परागत डैम्स को रिवाइव करने के लिए सरकार क्या पहल कर रही है और कितनी जल्दी उसे लागू किया जा सकता है? ... (व्यवधान) ...

श्री गजेन्द्र सिंह शेखावत : माननीय उपसभापति महोदय, माननीय सदस्य और सदन की जानकारी के लिए मैं निवेदन करना चाहता हूँ कि माननीय प्रधान मंत्री जी के मार्गदर्शन में देश में 2019 में सरकार बनने के बाद जल शक्ति अभियान लागू किया गया था। ... (व्यवधान) ... देश के चुनिंदा 270 जिलों में, जहां पानी का स्तर सबसे ज्यादा चिंताजनक था, वहां यह योजना प्रारम्भ की गई थी। लेकिन इस वर्ष से हमने देश के 700 ही जिलों में इस योजना को प्रारम्भ किया है। ... (व्यवधान) ... साफ पानी का संकलन करना, उसे सहेजना, उसका संरक्षण करना और देश के लिए तथा देश की जनता की जल सुरक्षा के लिए उसका उपयोग करना देश के भविष्य के लिए अत्यंत आवश्यक है। ... (व्यवधान) ... मैं माननीय सदस्य का इस प्रश्न को उठाने के लिए अभिनन्दन करना चाहता हूँ। हमारे प्रधान मंत्री जी के मार्गदर्शन में 15वें वित्त आयोग ने विभिन्न चर्चाओं के बाद जो धनराशि की अनुशंसा की है, उसका 30 प्रतिशत हिस्सा पानी के सम्बन्ध में जुड़ी हुई योजनाओं के लिए आरक्षित किया है। ... (व्यवधान) ... इसके अतिरिक्त 'मनरेगा' में भी इस कार्य के लिए धनराशि की व्यवस्था की जाती है। ... (व्यवधान) ...

श्री उपसभापति : माननीय सदस्य, आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। आप वेल में आकर इस तरह से संसदीय परम्पराओं के खिलाफ जाकर आसन को डिस्टर्ब कर रहे हैं। सवाल-जवाब चल रहे हैं। ... (व्यवधान) ...

श्री गजेन्द्र सिंह शेखावत : इस योजना में जल से सम्बन्धित जो कार्य होने चाहिए, उनकी सूची बनाई गई थी और हमारी सरकार ने पिछले वर्षों में उसे शुरू किया है। ...**(व्यवधान)**... इस बारे में हमने राज्य सरकारों के साथ सारी सूची साझा भी की है। हमारा पूरा प्रयास है कि प्रत्येक स्थान पर अपेक्षित गतिविधियों को प्रस्तावित करके उन्हें पूरा किया जा सके।...**(व्यवधान)**...

श्री उपसभापति : प्रश्न संख्या 139, डा. फौजिया खान।

Annual expenditure on Government advertisements

* 139. DR. FAUZIA KHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the annual expenditure incurred on advertisements by Government in the last three years, Ministry-wise; and
- (b) the steps taken to rationalize and minimize the cost on advertisements?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ANURAG SINGH THAKUR): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) The details of Ministry-wise expenditure incurred on advertisements by Bureau of Outreach and Communication (BOC) in the last three years are available on the website of BOC i.e., www.davp.nic.in.

(b) BOC has undertaken various strategies to rationalize advertisement expenditure including integrated campaign, theme based campaigns, increased emphasis on low-cost advertisements on digital platforms, using less print space with focused content, better positioning of campaigns for target beneficiaries, etc.

श्री उपसभापति : डा. फौजिया खान, आप अपनी सीट पर जाएँ। ...**(व्यवधान)**...

डा. फौजिया खान : उपसभापति महोदय, मैं अपनी सीट पर हूँ ...**(व्यवधान)**... और मैं आग्रह करना चाहती हूँ कि इस सभा गृह में विपक्ष जो चर्चा की डिमांड कर रहा है, उस चर्चा की अनुमति दी जाए। ...**(व्यवधान)**...

श्री उपसभापति : डा. फौजिया खान, आप पहला सप्लीमेंटरी पूछें। ...**(व्यवधान)**... पहला सप्लीमेंटरी। ...**(व्यवधान)**... मैडम, देखिए, आप सवाल पूछ सकती हैं, ...**(व्यवधान)**... इस पर सप्लीमेंटरी पूछ सकती हैं। ...**(व्यवधान)**... सिर्फ आपका प्रश्न ही रिकॉर्ड पर जाएगा।

...(व्यवधान)... प्रश्न ही रिकॉर्ड पर जाएगा, ...(व्यवधान)... प्रश्न इससे सम्बन्धित हो।
...(व्यवधान)...

डा. फौजिया खान : National security पर, ...(व्यवधान)... इस पर आप चर्चा की अनुमति दें।
...(व्यवधान)... उपसभापति महोदय, यह मेरा आग्रह है और इस सभा गृह से मैं यह आग्रह
करना चाहती हूँ ...(व्यवधान)...

श्री उपसभापति : प्रश्न इससे सम्बन्धित हो। ...(व्यवधान)... आपका प्रश्न इस सवाल से
सम्बन्धित नहीं है, यह रिकॉर्ड पर नहीं जा रहा है। ...(व्यवधान)... प्लीज़, आप सवाल नहीं
पूछना चाहती हैं। ...(व्यवधान)...

डा. फौजिया खान : *

SHRI ANURAG SINGH THAKUR: Sir, the statement is laid on the Table of the House.
...(Interruptions)... She has not asked any question. ...(Interruptions)...

श्री उपसभापति : आप इससे सम्बन्धित second supplementary पूछेंगी, तो आपको इजाज़त
मिलेगी, नहीं पूछेंगी, तो इजाज़त नहीं होगी। ...(व्यवधान)...

डा. फौजिया खान : *

श्री उपसभापति : इसी सवाल से सम्बन्धित आपका प्रश्न होगा, तो मैं permit करूँगा।
...(व्यवधान)... यह परंपरा नहीं है, नियम नहीं है, यह रिकॉर्ड पर नहीं जाएगा। ...(व्यवधान)...

डा. फौजिया खान : *

श्री उपसभापति : डा. विकास महात्मे। ...(व्यवधान)... सवाल कुछ और है, आप कुछ और कह
रही हैं। ...(व्यवधान)... यह नियम के अनुकूल नहीं है। ...(व्यवधान)... प्लीज़। ...(व्यवधान)...

डा. विकास महात्मे : सर, मेरा मंत्री जी से यह कहना है कि ...(व्यवधान)... जो विज्ञापन दिए
जाते हैं, उससे behavioural change बहुत ज्यादा आ सकता है। ...(व्यवधान)... जैसे कि
'स्वच्छ भारत अभियान' से behavioural change आ गया है। ...(व्यवधान)... इसलिए मंत्री जी
से मेरा यह प्रश्न है कि सरकार द्वारा जो भी विज्ञापन दिए जाते हैं, क्या वे उसका impact
analysis करते हैं? ...(व्यवधान)... इसका असर क्या हुआ, ताकि लोगों के behaviour में
कितना बदलाव आया और किस तरह से creativity use करके कम से कम खर्च में यह ज्यादा

* Not recorded.

लोगों तक पहुँचे, यह इसकी सोच होगी। ...**(व्यवधान)**... मेरा यह सवाल है कि क्या impact analysis के बारे में कोई study होती है? ...**(व्यवधान)**...

श्री अनुराग सिंह ठाकुर : माननीय उपसभापति जी, माननीय सदस्य ने बहुत महत्वपूर्ण विषय उठाया है। ...**(व्यवधान)**... मैं आपके माध्यम से इनके ध्यान में लाना चाहता हूँ ...**(व्यवधान)**... और पूरे सदन को अवगत कराना चाहता हूँ कि इस सरकार ने जो advertisement है, उसको rationalize करने के लिए एक सोच अपनाई है ...**(व्यवधान)**... और जो cost on advertisement है, उसमें भी इसका फर्क पड़ा है। ...**(व्यवधान)**... कुल मिला कर इसमें integrated advertisement के माध्यम से हम आगे बढ़े हैं। ...**(व्यवधान)**... आपको ध्यान होगा, 2014 से पहले अगर advertisement को देखेंगे, ...**(व्यवधान)**... leaders या eminent personalities पर, ...**(व्यवधान)**... इस पर अलग-अलग मंत्रालय अपने-अपने advertisements देता था। ...**(व्यवधान)**... हमने उसको भी 27 से कम करके 7 किया है ...**(व्यवधान)**... और सम्बन्धित मंत्रालय उसको देता है। ...**(व्यवधान)**... जहाँ तक messaging की बात है, communication की बात है, ...**(व्यवधान)**... सरकार ने उसके ऊपर भी ध्यान और बल देते हुए कि जनता तक संदेश भी जाए और जागरूकता भी पहुँचे, इसलिए integrated advertisement की ओर ध्यान दिया है। ...**(व्यवधान)**... इसका बहुत बड़ा फायदा यह हुआ कि जनता तक सरकार की नीतियों और कार्यक्रमों को पहुँचाने का अवसर भी मिला ...**(व्यवधान)**... और साथ ही साथ खर्च में कमी भी आई है। ...**(व्यवधान)**... इसके अलावा, जैसे पहले विज्ञान भवन या पार्लियामेंट हाउस एनेक्सी में कोई कार्यक्रम होता था, तो उसके लिए advertisement दिया जाता था, ...**(व्यवधान)**... अब वह नहीं किया जाता। ...**(व्यवधान)**... अब केवल invitation दिया जाता है। ...**(व्यवधान)**... उसमें इस पर भी बल दिया गया है। ...**(व्यवधान)**... जो non-communication advertisement है, जैसे tender है, job के लिए है, बाकी सब है, ...**(व्यवधान)**... उसको भी हमने बिल्कुल छोटा कर दिया है। ...**(व्यवधान)**... इसमें portal की details दे दी जाती है, ...**(व्यवधान)**... ताकि इस पर जाकर अपनी details को देख सकें। ...**(व्यवधान)**... इसका फायदा यह हुआ है कि सरकार का खर्च कम जरूर हुआ, लेकिन जानकारी पूरी मिली और पहले से बेहतर messaging हुई, यानी सरकार ने communication के ऊपर बेहतर काम किया है और non-communication के ऊपर अपना खर्च कम करने का काम किया है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned at twenty nine minutes past twelve of the clock.

*The House reassembled at two of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

MR. DEPUTY CHAIRMAN: I have to inform hon. Members... ..(*Interruptions*)...

SHRI DEREK O'BRIEN (West Bengal): Sir, please. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Hon. Members, I have to inform that a Supplementary List of Business has been issued today regarding consideration and return of The Appropriation (No. 4) Bill, 2021 and The Appropriation (No.3) Bill, 2021. The Supplementary List has been uploaded on the Rajya Sabha website and the Members' portal. ...(*Interruptions*)...

SHRI DEREK O'BRIEN: Sir, we want peace in the House. We also want peace outside the House. Let us be frank. The Opposition wants peace inside the House and outside the House too.

MR. DEPUTY CHAIRMAN: Please.

SHRI DEREK O'BRIEN: Why are Opposition Members being bashed on the roads of Tripura? See the video footage, Sir. These are Members of Parliament. Here we want a discussion also. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You are a very senior Member. ...(*Interruptions*)... Derekji, you are very senior Member. You know the norms. ...(*Interruptions*)... You know the norms. ...(*Interruptions*)...

SHRI DEREK O'BRIEN: Sir, we want discussion on 'Pegasus', on farmer laws....(*Interruptions*).... Sir, what has happened in Tripura? See what has happened in Tripura. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Nothing is going on record. ...(*Interruptions*)....Nothing is going on record. ...(*Interruptions*)... Statement by Minister Correcting Answer to Question; Shri Ajay Bhatt.(*Interruptions*)... Shri Ajay Bhatt, please lay it. ...(*Interruptions*)...

रक्षा मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री अजय भट्ट) : महोदय, मैं "रक्षा प्रतिष्ठानों का निजीकरण" के संबंध में 26 जुलाई, 2021 को राज्य सभा में अतारांकित प्रश्न 654 के दिए गए उत्तर के संशोधनार्थ एक विवरण (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

GOVERNMENT BILLS

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021

MR. DEPUTY CHAIRMAN: Now, Legislative Business. ...(*Interruptions*)... Bill for introduction; Shri Arjun Munda to move for leave to introduce the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021.(*Interruptions*)...

SHRI SUKHENDU SEKHAR RAY: Sir.... (*Interruptions*)...

MR. DEPUTY CHAIRMAN: Nothing except the Minister's speech is going on record. ...(*Interruptions*)... Nothing is going on record except Minister's speech. ...(*Interruptions*)... You have no permission. ...(*Interruptions*)... माननीय सदस्य, आपको बोलने की परमिशन नहीं है। ...(**व्यवधान**)...

जनजातीय कार्य मंत्री (श्री अर्जुन मुंडा) : महोदय, मैं प्रस्ताव करता हूँ कि अरुणाचल प्रदेश राज्य के संबंध में अनुसूचित जनजातियों की सूची को उपांतरित करने के लिए संविधान (अनुसूचित जनजातियाँ) आदेश, 1950 का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।

The question was put and the motion was adopted.

श्री अर्जुन मुंडा: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।...(*Interruptions*)...

The Inland Vessels Bill, 2021

MR. DEPUTY CHAIRMAN: Now, the Inland Vessels Bill, 2021; Shri Sarbananda Sonowal to move a motion for consideration of the Inland Vessels Bill, 2021. ...(*Interruptions*)...

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS; AND THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Sir, I move:

That the Bill to promote economical and safe transportation and trade through inland waters, to bring uniformity in application of law relating to inland waterways and navigation within the country, to provide for safety of navigation, protection of life and cargo, and prevention of pollution that may be caused by the use or navigation of inland vessels, to ensure transparency and accountability of administration of inland water transportation, to strengthen procedures governing the inland vessels, their construction, survey, registration, manning, navigation and such other matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

The question was proposed.

श्री उपसभापति : माननीय मंत्री जी ने बिल मूव कर दिया है।...**(व्यवधान)**... अब मैं माननीय स्पीकर को बोलने के लिए इन्वाइट कर रहा हूँ।...**(व्यवधान)**... श्री शक्तिसिंह गोहिल।...**(व्यवधान)**...

श्री शक्तिसिंह गोहिल (गुजरात): माननीय उपसभापित महोदय, यह बिल राज्यों के अधिकारों पर तराप है।...**(व्यवधान)**... सरकार के अहंकार की वजह से हाउस ऑर्डर में नहीं है।...**(व्यवधान)**... मुझे अपना भाषण सभा पटल पर रखने की इजाजत दी जाए।...**(व्यवधान)**...

श्री उपसभापति : माननीय सदस्य, सदन में अपने वक्तव्य को सभा पटल पर रखने का जो नियम है, उसका ही पालन होगा।...**(व्यवधान)**... इसकी अनुमति नहीं है।...**(व्यवधान)**... माननीय सदस्य, आपके पास बोलने का मौका है।...**(व्यवधान)**... आप अपनी बात बोल सकते हैं।...**(व्यवधान)**...श्री महेश पोद्दार जी, आप बोलिए।...**(व्यवधान)**... महेश पोद्दार जी, सिर्फ आपका भाषण ही रिकॉर्ड पर जाएगा।...**(व्यवधान)**...

श्री महेश पोद्दार (झारखंड) : महोदय, मैं इस प्रस्ताव का तहेदिल से स्वागत करता हूँ और समर्थन करता हूँ।...**(व्यवधान)**... Sir, 'The Inland Vessels Bill, 2021' 'अन्तर्देशीय जलयान विधेयक, 2021' की महत्वपूर्ण प्रकृति का निर्धारण इसी तथ्य से किया जा सकता है कि यह बिल 100 साल से भी ज्यादा पुराने कानून को बदलने का प्रयास करता है।...**(व्यवधान)**... महोदय, पिछला कानून इसी नाम से 1917 में बना था। दुनिया बदल गई, लेकिन सरकारों ने अपने नियम-कानून नहीं बदले, बल्कि ये कानून देश की उन्नति में बाधक बन रहे थे। मैं अपने यशस्वी प्रधान

मंत्री, श्री नरेन्द्र मोदी जी को साधुवाद देना चाहूंगा, जिन्होंने इन कानूनों में बदलाव कर आगे का रास्ता, तेजी से बढ़ने का रास्ता हमारे लिए प्रशस्त किया है। ...**(व्यवधान)**...

भारत में व्यापार और पानी के माध्यम से आवागमन का विचार कोई नई बात नहीं है। ...**(व्यवधान)**... हाल ही में गुजरात में धोलावीरा स्थल को यूनेस्को विरासत स्थल में शामिल किया गया है। एक ओर हड़प्पा स्थल एवं लोथल, जहां प्राचीन गोदी की खोज की गई है, जो मिस्र और मेसोपोटामिया के साथ व्यापार के लिए उपयोग किये जाते थे। ...**(व्यवधान)**... यह उस समृद्ध इतिहास का प्रमाण है, जो भारत के द्वारा पानी के माध्यम से व्यापार करने के लिए उपयोग किया जाता था। ...**(व्यवधान)**...

महोदय, नावों का उपयोग बहुत पुराना है। हम अपने इतिहास के पीछे अगर दूर तक जाएं तो हमारी पौराणिक कथाएं भी अंतर्देशीय जल यात्रा के विचार से अलग नहीं हैं। ...**(व्यवधान)**... जब केवट ने भगवान राम, सीता और लक्ष्मण को गंगा पार कराई और श्री राम ने पारिश्रमिक के रूप में कुछ देना चाहा तो बदले में केवट ने कुछ नहीं लिया, बस प्रभु से यह कहा कि मुझे भवसागर पार करा देना। ...**(व्यवधान)**...

इन शब्दों के साथ मैं यह कहना चाहता हूँ कि राम और केवट के बीच हुई बातचीत एक प्रमाण है कि उस जमाने में भी नावों का अंतर्देशीय व्यापार के लिए उपयोग किया जाता था। ...**(व्यवधान)**... अब समय आ गया है कि हम बहुत तेजी से पांच ट्रिलियन इकोनॉमी की तरफ बढ़ रहे हैं। हमारे प्रधान मंत्री जी ने असम के सांसद को इस विभाग का प्रभार देकर यह साबित किया है कि नदियों के माध्यम से असम में आवागमन की कितनी बड़ी संभावनाएं हैं। ...**(व्यवधान)**... महोदय, इन शब्दों के साथ मैं इस बिल का समर्थन करता हूँ और सरकार को धन्यवाद देता हूँ। ..**(व्यवधान)**...

SHRI PRASANNA ACHARYA (Odisha): Mr. Deputy Chairman, Sir, this Bill is replacing one of the oldest Acts prevailing in this country. ...**(Interruptions)**... The Indian Vessels Act was passed in 1917. ...**(Interruptions)**... Now, this Act is more than one hundred years old. ...**(Interruptions)**... During the last Century, many things have changed. ...**(Interruptions)**... So, it is necessary that there should be a new Act in its place. Therefore, it is appropriate that this Government has brought this Bill. ...**(Interruptions)**... Sir, the transportation of cargo ...**(Interruptions)**...

श्री उपसभापति: माननीय सदस्य, यहां किसी तरह से भी फिल्म बनाना बहुत ही असंसदीय कार्य है, यहां किसी तरह की रिकॉर्डिंग असंसदीय है। किसी भी सदस्य के द्वारा रिकॉर्डिंग करना गैरकानूनी है, असंसदीय है, कृपया ऐसा न करें। ...**(व्यवधान)**...

SHRI PRASANNA ACHARYA: Transportation of cargo through sea is not a new thing; it is a very old thing. ...**(Interruptions)**... In the olden days, it was mostly through sea route ...**(Interruptions)**... Sir, I take the example of my own State, Odisha. ...**(Interruptions)**... There was a time when Odisha was very rich in trade and

traders. ...(*Interruptions*)... The businessmen of Odisha were called '*Sadhaba Pua*', which means 'trader'. ...(*Interruptions*)... They were exporting textiles, foodgrains and so many things through ships from Odisha to the Island of Java, Sumatra, Borneo and Indonesia. ...(*Interruptions*).. This way they brought so much fortune to Odisha during those days. ...(*Interruptions*)... So, it is not a new thing. ...(*Interruptions*)... Unfortunately, now our habit of transportation of cargo through sea route or through waterways has been limited. ...(*Interruptions*)... I am astonished to know that hardly we use this sea route for cargo transportation. ...(*Interruptions*)...I think, it is less than one per cent of the total cargo business...(*Interruptions*)...Therefore, Sir, we should give much emphasis on this because when we do cargo transportation through sea route or waterways, we pollute less and oil consumption is also less which is beneficial for the country. ...(*Interruptions*)... One question arises when the State Government earlier, under the earlier Act, was authorised to frame the needful rules and control the shipping, why then everything has been centralised. ...(*Interruptions*)... I was also under this misconception, but after going through the Bill, my mind is very clear. Now, under this Act also, not many things have been centralised. The State Governments will be making their own rules and implementing them on ground. ...(*Interruptions*)... Therefore, there is nothing wrong in the Bill. As I said, Sir, less than one per cent of the total traffic in India is through inland waterways, though in the United States, 21 per cent is through sea route or inland waterways. ...(*Interruptions*)...Therefore, we should try, as far as possible, to use our waterways because all our road transport is congested; all our air transport is congested....(*Interruptions*)... Therefore, I welcome this Bill. One or two very good provisions are there in this Bill. I will cite only one example regarding penalty. ...(*Interruptions*)... One good provision in this Bill is that if a vessel master abstains from rendering assistance to a nearby ship in distress, under the distress clause, he will be penalised with a fine of Rs.10,000. ..(*Interruptions*).. The provisions in the Bill are very welcome. ...(*Interruptions*)... So, this Bill is informative. This Bill is ...(*Interruptions*)...and this Bill is a game changer to the present law, the Inland Vessels Act of 1917. ...(*Interruptions*)... With this, I support the Bill. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Dr. Banda Prakash...(*Interruptions*)...

DR. BANDA PRAKASH (Telangana): Sir, I rise to support the Inland Vessels Bill, 2021. ...(*Interruptions*)... The Bill replaces one of the oldest Acts, that is, the Inland Vessels Act, 1917. ...(*Interruptions*)... The country has more than 32,792 kilometre

length of rivers and canals. ...(*Interruptions*)... Out of that 15,412.25 kilometre is navigable length. But as per the Government records, a total of only 4,000 kilometres of inland waterways have been operationalised so far. ...(*Interruptions*)... After 72 years of independence, we are unable to utilise inland waterways. ...(*Interruptions*)... Around 111 waterways have been declared as the National Waterways as per the National Waterways Act. ...(*Interruptions*)... The inland water transport in the country is a fuel-efficient and environment-friendly mode moving around 55 million tonnes of cargo. ...(*Interruptions*)... However, the inland waterways transport in India is highly under-utilized as compared to the developed countries. ...(*Interruptions*)... Particularly, I wanted to say that this Bill is a unified law for the entire country instead of having separate rules and regulations framed by the States. ...(*Interruptions*)... But the entire control is in the hands of the Centre. There is no role for the States. I request the Government of India that there should be some role for the States also because there is a lot of waterways in the States...(*Interruptions*)... I wanted to make another point. ...(*Interruptions*)... The operational inland waterways transporters are limited in Godavari and Krishna Rivers. ...(*Interruptions*)... In Godavari, more than 500 kilometre length is there. ...(*Interruptions*)... Out of that, 450 kilometre is navigable length. In Krishna River also, a total of 300 kilometre length is there. ...(*Interruptions*)... In Telangana, out of that, 230 kilometre of navigable length is there. ...(*Interruptions*)... I request the Government of India to develop waterways in Telangana, particularly in Krishna and Godavari rivers. Thank you.

MR. DEPUTY CHAIRMAN: Now, Dr. M. Thambidurai. ...(*Interruptions*)...

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Mr. Deputy Chairman, Sir, for giving me the opportunity to participate in the discussion on the Inland Vessels Bill, 2021. ...(*Interruptions*)... I want to bring to your kind notice that I was also the Minister of Shipping and Surface Transport in 1998-99 in Vajpayee Government. ...(*Interruptions*)... I also tried to bring so many Bills like this one to develop inland water transport at that time. Sir, the existing Indian Vessels Act, 1917 empowers the State Governments to frame on their own. ...(*Interruptions*)... Now, the proposed legislation intends to bring uniformity in this provision in the respective States so as to promote economic and safe transportation and trade through inland waters, and, protect the interests and needs of the stakeholders. ...(*Interruptions*)... Further, the State Governments are being entrusted with the power and responsibility to implement the provisions of the proposed legislation in accordance with the standard

and measures as may be provided by rules by the Central Government. ...(*Interruptions*)... Sir, you want uniformity in the rules and regulations to promote trade and safe transport in the inland waters. At the same time, the provision says, "to empower the Central Government to provide uniformly the applicable standards for seamless and safe navigation of inland vessels by rules". ...(*Interruptions*)... Sir, we represent regional parties. We are always fighting for more powers for the States. But this Bill intends to take away the powers of the State Governments. That is the only objection. ...(*Interruptions*)... I have no objection with regard to the intention of the Bill that you want uniformity and everything. ...(*Interruptions*)... But, if in the name of uniformity, you are taking away the powers of the State Governments, then, our federal system will collapse. That is the only point that I wish to make.

At the same time, I have a request to make to the hon. Minister for Shipping. In Tamil Nadu, we have the Buckingham Canal along the Coromandel Coast. ...(*Interruptions*)... In British period, lot of navigation used to take place and a lot of cargo used to be moved from Andhra to many places. ...(*Interruptions*)... But at the present time, the Buckingham Canal is not being fully utilized. It is polluted now. Therefore, I request the hon. Minister to please take interest to develop that Canal and promote inland transportation. What are the steps that the Government proposes in this regard? To develop the trade in Tamil Nadu and Andhra Pradesh, this connectivity is very important. ...(*Interruptions*).. Once again, I request the Minister to take action in this regard. Thank you.

MR. DEPUTY CHAIRMAN: Next speaker is Shri Ayodhya Rami Reddy. ...(*Interruptions*)... Shri Ayodhya Rami Reddy. ...(*Interruptions*)...

SHRI AYODHYA RAMI REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir, I thank you for giving me the opportunity to speak on the Inland Vessels Bill, which the Central Government has introduced to replace the Inland Vessels Act, 1917, a hundred years' old Act. ...(*Interruptions*)...

श्री उपसभापति : माननीय सदस्य, सीट पर बैठकर मर्यादा का पालन करें। ...(*व्यवधान*)...

SHRI AYODHYA RAMI REDDY: Sir, the provisions of the Act must now contain ...(*Interruptions*)... the Sagarmala project since 2016 when the National Waterways Act, 2016 was passed by the Parliament. ...(*Interruptions*)...

श्री उपसभापति : माननीय सदस्य, सीट पर बैठकर इस तरह का आचरण न करें।
...(व्यवधान)...

SHRI AYODHYA RAMI REDDY: Sir, under the leadership of the hon. Prime Minister, these initiatives have amended the old frameworks of regulation to enable multimodal logistics and must be embraced keeping in mind the concerns of the environment security and the safety of transport. ...(*Interruptions*)... Andhra Pradesh is a State with rich network of inland waterways and comprises River Krishna- Godavari, their deltas and the second-longest waterway in the country. With the Buckingham Canal, the Eluru Canal and the extensions of Kakinada to Pondicherry along with coastline, there is a great value that is going to come from this Bill. ...(*Interruptions*)... This Bill will have huge implications for our State and we hope it positively enables the Inland Waterways in our State. ...(*Interruptions*)... The Bill will regulate safety, security and registration of inland vessels. ...(*Interruptions*)... It is also hoping to build a central database with the details of vessel, vessel registration and crew on an electronic portal. ...(*Interruptions*)... With this, it aims to bring uniformity in application of law relating to inland waterways and navigation within the country. ...(*Interruptions*)... The certificate of registration granted under the proposed law will be deemed to be valid in all the States and the Union Territories and there will be no need to seek separate permission from States. ...(*Interruptions*)... We hope that this provision has been enacted with due regard to States' jurisdiction and in consultation with the line Departments of the Ministry of Ports, Shipping and Waterways. ...(*Interruptions*)... Any loss of revenue must also be compensated for the first five years by the Central Government to the respective States. ...(*Interruptions*)... It has expanded the definition of inland vessels which now includes both mechanically propelled inland vessels and non-mechanically propelled inland vessels with an exception for fishing vessels. ...(*Interruptions*)... In the same vein, it enlarges the definition of inland waters by including tidal water limit and national waterways. ...(*Interruptions*)... Constitutionally, inland waterways is a State subject but shipping and navigation on inland waterways which are declared by the Parliament as national waterways come under the Union List and thus the Centre's jurisdiction. ...(*Interruptions*)... Additionally, mechanically propelled vessels are under the Union List, but the State reserves the right to regulate all non-mechanically propelled vessels and all taxes on inland waterways accrued to the State. ...(*Interruptions*)... State Government under the Bill will be responsible for registering non-mechanically propelled vessels which were earlier not included in the regulations under the 1917 Act. ...(*Interruptions*)... These can be enrolled at the

District level or the Taluka level or the Panchayat level. ...(*Interruptions*)... The State Government has also been asked to appoint officers to act as surveyors of inland vessels according to the criteria and qualifications outlined by the Central Government. ...(*Interruptions*)... The State Government is empowered to appoint designated authorities within their own jurisdiction. ...(*Interruptions*)... The authority would also deal with pollution control measures of plying inland vessels and the Central Government has to designate a list of chemicals, substances, etc. ...(*Interruptions*)... Its efforts are in the right direction. ...(*Interruptions*)... We support this Bill. ...(*Interruptions*)... It has witnessed some capsizing incidents. ...(*Interruptions*)... We always support this kind of initiative. ..(*Interruptions*)... We would like to offer our commitment to the updated vision of the Inland Vessels Bill, 2021. ...(*Interruptions*)... Thank you, Sir.

श्री उपसभापति : श्री जॉन ब्राइटसा...(**व्यवधान**)... ऑनरेबल जॉन ब्राइटस, कृपया आप वैल से जाएँ, आपके बोलने का मौका है, आप अपनी सीट से बोलें।...(**व्यवधान**)... ऑनरेबल जॉन ब्राइटस ...(**व्यवधान**)... माननीय श्री विशम्भर प्रसाद निषाद।...(**व्यवधान**)... माननीय विशम्भर प्रसाद निषाद, आपको Inland Vessels Bill, 2021 पर बोलना है।...(**व्यवधान**)... अगर आप इस पर चर्चा करेंगे, तो आपकी बात रिकॉर्ड पर जाएगी।...(**व्यवधान**)...

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : माननीय उपसभापति महोदय, आज के समय में अन्तर्देशीय जलयान विधेयक, 2021 लाया गया है, जब देश का अन्नदाता जंतर-मंतर पर धरने पर बैठा है।...(**व्यवधान**)...

श्री उपसभापति : अगर आप इस विषय पर नहीं बोलेंगे, तो आपकी बात रिकॉर्ड पर नहीं जाएगी।...(**व्यवधान**)...

श्री विशम्भर प्रसाद निषाद :*

श्री उपसभापति : आपकी बात रिकॉर्ड पर नहीं जाएगी।...(**व्यवधान**)... चूँकि आपने इस विषय पर बोलने के लिए अपना नाम दिया है, इसलिए नियमतः आपको किसी अन्य विषय पर बोलने की इजाजत नहीं है।...(**व्यवधान**)...

श्री विशम्भर प्रसाद निषाद :*

श्री उपसभापति : माननीय श्री सुशील कुमार गुप्ता। ...**(व्यवधान)**... माननीय श्री सुशील कुमार गुप्ता। ...**(व्यवधान)**... श्री कनकमेदला रवींद्र कुमार।...**(व्यवधान)**... ऑनरेबल कनकमेदला रवींद्र कुमार।...**(व्यवधान)**... ऑनरेबल कनकमेदला रवींद्र कुमार।...**(व्यवधान)**... ऑनरेबल श्री रामदास अठावले।...**(व्यवधान)**...

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) : डिप्टी चेयरमैन सर, सर्वानंद सोनोवाल जी जो यह बिल लेकर आए हैं, यह बहुत important बिल है।...**(व्यवधान)**... मैं इस बिल का समर्थन करने के लिए अपनी पार्टी की तरफ से खड़ा हुआ हूँ। ...**(व्यवधान)**... यहाँ पर बहुत हंगामा हो रहा है, लेकिन इस हंगामे में बिल पास करने की जिम्मेदारी हम सब लोगों की है।...**(व्यवधान)**...ये कितना भी हंगामा करेंगे, तो भी इससे कोई फर्क नहीं पड़ने वाला है। ...**(व्यवधान)**... ये जितना ज्यादा हंगामा करेंगे, हम उतने ज्यादा बिल पास करेंगे। ...**(व्यवधान)**... जितना हंगामा करना है, उतना हंगामा करिए, लेकिन देश को चलाने की जिम्मेदारी हमारे ऊपर है और हंगामा करने की जिम्मेदारी आपके ऊपर है। ...**(व्यवधान)**...

श्री उपसभापति : कृपया विषय पर बोलिए। ...**(व्यवधान)**...

श्री रामदास अठावले :

*"आप बोल रहे हैं कि 2024 में होगा खेला,
लेकिन 2024 में होगा नरेन्द्र मोदी का ही सत्ता का मेला।"*

श्री उपसभापति : माननीय रामदास अठावले जी, कृपया विषय पर बोलिए।...**(व्यवधान)**...

श्री रामदास अठावले : यह जो बिल है, यह अन्तर्देशीय जलयान विधेयक, 2021 है।...**(व्यवधान)**...

*"मेरा आज बहुत ही खुश है दिल,
क्योंकि अन्तर्देशीय जलयान का पास हो रहा है बिल,
विरोधी दलों का रास्ता करना होगा किला"*

...**(व्यवधान)**...

श्री उपसभापति : माननीय अठावले जी, जिस विषय पर आप बोल रहे हैं, उसी की इजाजत है। ...**(व्यवधान)**... सिर्फ दो मिनट में अपनी बात समाप्त करिए। ...**(व्यवधान)**...

श्री रामदास अठावले : मैं अपनी पार्टी की तरफ से इस बिल का समर्थन करता हूँ। ...**(व्यवधान)**... लेकिन इन हंगामा करने वालों को सस्पेंड करिए। ...**(व्यवधान)**... सर, रोज हंगामा हो रहा है, रोज ये देश का समय बरबाद कर रहे हैं। ...**(व्यवधान)**...

श्री उपसभापति : धन्यवाद, धन्यवाद। ...**(व्यवधान)**...

श्री रामदास अठावले : इसलिए यह हंगामा बंद करिए और इन हंगामा करने वाले लोगों को सस्पेंड करिए। ...**(व्यवधान)**... हंगामा करने वाले टीएमसी के लोगों को सस्पेंड करिए। ...**(व्यवधान)**...

श्री उपसभापति : धन्यवाद, धन्यवाद। ...**(व्यवधान)**... धन्यवाद, अठावले जी। ...**(व्यवधान)**... मैं दूसरे स्पीकर को बुला रहा हूँ। ...**(व्यवधान)**... सुशील कुमार गुप्ता जी, आप नहीं थे, आपका नाम पुकारा गया था। ...**(व्यवधान)**... अगर आप इस विषय पर बोलते हैं, तो आपको इजाज़त है। ...**(व्यवधान)**... इस विषय पर नहीं बोलेंगे, तो आपकी बात रिकॉर्ड पर नहीं जाएगी। ...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): उपसभापति महोदय, यह जो अन्तर्देशीय जलयान विधेयक, 2021 आ रहा है, मैं इसके समर्थन में बात करता हूँ। ...**(व्यवधान)**... परन्तु देश का किसान आठ महीने से सड़क पर बैठा हुआ है। ...**(व्यवधान)**... यह कानून उनके लिए भी बनना चाहिए। ...**(व्यवधान)**...

श्री उपसभापति : आप विषय पर नहीं बोल रहे हैं, इसलिए मैं आगे जाता हूँ। ...**(व्यवधान)**... श्री रामभाई हरजीभाई मोकरिया। ...**(व्यवधान)**... श्री रामभाई हरजीभाई मोकरिया। ...**(व्यवधान)**...

श्री रामभाई हरजीभाई मोकरिया (गुजरात) : माननीय उपसभापति जी, मैं गुजरात से हूँ। ...**(व्यवधान)**... मुझे इस गौरवपूर्ण सदन में बोलने का मौका मिला है, इसके लिए मैं आभारी हूँ। ...**(व्यवधान)**... उपसभापति जी, माननीय मंत्री जी जो बिल लेकर आए हैं, वह बहुत महत्वपूर्ण है। ...**(व्यवधान)**...

श्री सुशील कुमार गुप्ता : *

श्री उपसभापति : गुप्ता जी, आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। ...**(व्यवधान)**... आप विषय पर नहीं बोल रहे हैं। ...**(व्यवधान)**... आपका नाम लिया गया था...**(व्यवधान)**... फिर आपको दोबारा भी मौका मिला। ...**(व्यवधान)**... आपको विषय पर बोलना है। ...**(व्यवधान)**...

श्री रामभाई हरजीभाई मोकरिया : महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि मैं महात्मा गाँधी जी की जन्मभूमि और सुदामा जी की जन्मभूमि से आया हूँ। ...**(व्यवधान)**... मैं पोरबन्दर जिले का वासी हूँ, इसलिए जहाजों और जहाजों को चलाने की परिस्थितियों और कठिनाइयों के बारे में भली-भाँति जानता हूँ। ...**(व्यवधान)**... इस बिल के आने से सारी कठिनाइयाँ दूर हो

* Not recorded.

जाएंगी और एकसूत्रता आएगी। ...**(व्यवधान)**... इस बिल के अनुसार, इस बिल में शिप, नाव, पानी वाले जहाज, कंटेनर जहाज और ferry वगैरह को शामिल कर दिया है। ...**(व्यवधान)**... इस बिल में रजिस्ट्रेशन की सुविधा सभी राज्यों को दी गई है। ...**(व्यवधान)**... जो रजिस्ट्रेशन सारे देश में चलेगा। ...**(व्यवधान)**... उसकी अवधि, सीमा क्षेत्र भी निश्चित होगा। ...**(व्यवधान)**... इस बिल से जहाजों को सुरक्षा प्राप्त होगी। ...**(व्यवधान)**... यह बात बहुत ही जरूरी है। ...**(व्यवधान)**... नियम-पालन करने की वजह से खतरे की स्थिति में मदद मिल जाएगी और वह दुर्घटना से बच जाएगा। ...**(व्यवधान)**... साथ ही साथ, केन्द्र सरकार ...**(व्यवधान)**... इलेक्ट्रॉनिक डेटा रिकॉर्ड हो जाएगा। ...**(व्यवधान)**... इस रिकॉर्ड में जहाजों का रजिस्ट्रेशन, चालक दल ...**(व्यवधान)**... और जारी किया हुआ सर्टिफिकेट मिल जाएगा। ...**(व्यवधान)**... इस बिल में डेवलमेंट फंड का प्रावधान किया गया है ...**(व्यवधान)**... जिससे हर राज्य..**(व्यवधान)**.. राज्य सरकारों की योजनाओं, स्टैकहोल्डर्स और जहाज के टूटे-फूटे हिस्सों का कार्य ..**(व्यवधान)**.. बिक्री से मिलने वाली राशि ...**(व्यवधान)**... इस बिल से राज्य सरकारों को गैर-संचालित जहाजों की पहचान और वर्गीकरण के लिए मापदंड निर्धारित करने का अधिकार मिलेगा। ...**(व्यवधान)**... जो हटाना चाहता है, वह 2024 में खुद हट जाएगा। ...**(व्यवधान)**... वैसे, वह आपसे हटने वाला नहीं है। ...**(व्यवधान)**... मोदी साहब सबको हटाकर ...**(व्यवधान)**... इससे पहले करना चाहिए। ...**(व्यवधान)**... काफी लोग अपने आप ही बरबाद हो रहे हैं। ...**(व्यवधान)**... हम सब टैक्सपेयर हैं। ...**(व्यवधान)**... काफी लोग टैक्स भर कर..**(व्यवधान)**.. आप सरकार का नुकसान कर रहे हैं। ...**(व्यवधान)**... आप लोगों को देश के हित में काम करने के लिए, देश के हित में बिल लाने के लिए भेजा गया है। ...**(व्यवधान)**... जय हिन्द, जय भारत, जय श्री राम।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, the Inland Vessels Bill, 2021, was introduced in Lok Sabha on July 22, 2021. ...*(Interruptions)*... It replaces the Inland Vessels Act, 1917. ...*(Interruptions)*... It prevents pollution. ...*(Interruptions)*... Vessels will discharge or dispose sewage, as per the standards specified by the Central Government. ...*(Interruptions)*... The Central Government will notify the list of pollutants which will be prohibited for discharge or disposal. ...*(Interruptions)*... In respect of the powers of the State Government, it appears that it is interfering with the powers of the State Government. ...*(Interruptions)*... It is a federal structure. ...*(Interruptions)*... The powers of the State Government have also to be considered, relooked into and necessary amendments made in the Bill to confer the powers in respect to State Government where the respective vessels and business are going on. ...*(Interruptions)*... The Bill also states that the State Governments are duty bound to implement all the provisions of the Central enactments. ...*(Interruptions)*... Therefore, this is nothing but interfering with the administration of the State Government and the federal structure. ...*(Interruptions)*... I

request the hon. Minister to consider and make necessary amendments in this Bill in this regard. ...(*Interruptions*)... Thank you, Sir. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Hon. Minister, please reply.

SHRI SARBANANDA SONOWAL: Sir, I am really grateful to all the Members who have spoken on this Bill. They have extended their support very positively. ...(*Interruptions*)... Under the visionary leadership of hon. Prime Minister Narendra Modi, the Government of India is following the approach of reforms to achieve far-reaching infrastructural and legislative reforms. ...(*Interruptions*)... At present, the navigation of mechanically propelled inland vessels plying in inland waters of the country is governed by the Inland Vessels Act, 1917. ...(*Interruptions*)... This Act has become obsolete and inadequate to address the increasing complexities of this sector, and the operational bottleneck which inhibits smooth and inter-state movement of inland vessels across the country. ...(*Interruptions*)... To promote national integration, the potential of inland water transport, and promote it as a supplementary and eco-friendly mode of transport to the congested road and rail network...(*Interruptions*)... The contention of some of the hon. Members that the Central Government would be infringing upon the rights of States to legislate on State List, intrude into the domain of the State Legislature and affect the traditional fishermen and movement of their boat, are completely unfounded. ...(*Interruptions*)... The new Inland Vessels Bill, 2021, is designed to encompass trade and transportation by inland vessels throughout the country without any hindrance and would act as a major agent of national integration. ...(*Interruptions*)... Sir, the proposed Bill will make inland waterways sector more attractive to investment resulting in more employment opportunities, more avenues and more economic development in the State. Thank you, Sir. ...(*Interruptions*)..

MR. DEPUTY CHAIRMAN: I shall now put the Inland Vessels Bill, 2021, to vote. The question is....(*Interruptions*)... वेल में खड़े होकर आपको 'No' कहने का अधिकार नहीं है, आप अपनी सीट्स पर जाइए। ...(**व्यवधान**)... अपनी सीट्स पर जाइए। ...(**व्यवधान**)... Yes, I am ready for division. ...(*Interruptions*).. Let them proceed....(*Interruptions*)... आप division चाहते हैं तो मैं तैयार हूँ। ...(**व्यवधान**).. माननीय सदस्य अपनी सीट्स पर जाएँ। ...(**व्यवधान**)... जो नियम है, precedent है, उसके तहत हाउस में disorder करना, हाउस के वेल में हंगामा करना...(**व्यवधान**).. ऐसे में वोटिंग नहीं होती। ...(**व्यवधान**)... I am ready for division. ...(*Interruptions*)... Let them go back. ...(*Interruptions*)..No. ...(*Interruptions*)...

The question is:

That the Bill to promote economical and safe transportation and trade through inland waters, to bring uniformity in application of law relating to inland waterways and navigation within the country, to provide for safety of navigation, protection of life and cargo, and prevention of pollution that may be caused by the use or navigation of inland vessels, to ensure transparency and accountability of administration of inland water transportation, to strengthen procedures governing the inland vessels, their construction, survey, registration, manning, navigation and such other matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. ...(*Interruptions*)...I am ready for division. आप लोग अपनी सीट पर जाएं, मैं wait कर रहा हूँ। ...(**व्यवधान**)... जब तक आप अपनी सीट पर नहीं जाएंगे, डिविजन संभव नहीं है। ...(**व्यवधान**)... आप जानते हैं। ...(**व्यवधान**)... इसका मतलब यह है कि डिविजन के लिए आप serious नहीं हैं। ...(**व्यवधान**)... Please go back to your seats. ...(*Interruptions*)... until that time I will not listen... ...(*Interruptions*)... कोई भी चीज़ हो, ...(**व्यवधान**)... point of order या अन्य कोई चीज़, I am ready to listen. ...(*Interruptions*)... Unless you go back to your seats, I am not ready... ...(*Interruptions*)...

Clauses 2 to 114 were added to the Bill.

Clauses 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Sarbananda Sonowal to move that the Bill be passed. ...(*Interruptions*)...

SHRI SARBANANDA SONOWAL: Sir, I move:

That the Bill be passed.

...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I am ready for division; you go back to your seats. ...(*Interruptions*)... मैं wait कर रहा हूँ, ...(**व्यवधान**)... कृपया आप लोग अपनी सीट पर जाइए। ...(**व्यवधान**)... The question is:

That the Bill be passed.

The motion was adopted.

MR. DEPUTY CHAIRMAN: The House is adjourned for one hour. ...(*Interruptions*)...
सदन की कार्यवाही एक घंटे के लिए स्थगित की जाती है।

The House then adjourned at thirty six minutes past two of the clock.

The House reassembled at thirty-six minutes past three of the clock,
THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*

***The Appropriation (No.4) Bill, 2021**

and

***The Appropriation (No.3) Bill, 2021**

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, we are taking up two very important Bills, the Appropriation (No.4) Bill, 2021 and the Appropriation (No.3) Bill, 2021. These two Bills will be discussed together. As you all know, these two are very important Bills where you can raise the problems of your State, the financial problems of your State and you can participate. You also know that this Bill is a Finance Bill. If it is not passed here, it will deem to be passed automatically. So, it is in your interest. I am putting it before you for discussion. So, please cooperate. ...(*Interruptions*)... Please cooperate. ...(*Interruptions*)... I request you to please cooperate.(*Interruptions*)... Mr. Minister, would you like to say something?(*Interruptions*)... Shri Pankaj Chaowdhary to move motions for consideration of the following Bills, the Appropriation (No.4) Bill, 2021 and the Appropriation (No.3) Bill, 2021. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You move the motions first.

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : यह एक महत्वपूर्ण बिल है, मैं चाहता था कि सदन इस पर चर्चा करे।...(**व्यवधान**)...

महोदय, मैं प्रस्ताव करता हूँ:

* Taken up together.

"कि वित्तीय वर्ष 2021-22 की सेवाओं के लिए भारत की संचित निधि से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

मैं यह भी प्रस्ताव करता हूँ:

"कि 31 मार्च, 2018 को समाप्त हुए वित्तीय वर्ष के दौरान कतिपय सेवाओं पर किए गए व्यय की राशि, जो इन सेवाओं के लिए उस वर्ष प्रदत्त धनराशि के आधिक्य में थी, को पूरा करने के लिए भारत की संचित निधि से कतिपय राशियों के विनियोग को प्राधिकृत करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

MR. VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The Minister has moved the motions. ...(*Interruptions*)... आप नहीं बोलेंगे।...(**व्यवधान**)... All of you please sit down. ...(*Interruptions*)... The discussion has already started. It is in your interest. I request you to sit down. ...(*Interruptions*)... It is in your interest. I request you to go to your seats and participate in this discussion. It is in your interest. ...(*interruptions*)... Hon. Members, please go to your seats. ...(*Interruptions*)... These two are very important Bills for you, for your State. ...(*Interruptions*)... Please go to your seats because we will now start the discussion. ...(*Interruptions*)... Hon. Members, please go to your seats. ...(*Interruptions*)... Please go to your seats. ...(*Interruptions*)... Please go to your seats. ...(*Interruptions*)... The House is adjourned to meet at 11.00 a.m. on Tuesday, the 3rd August, 2021.

The House then adjourned at forty minutes past three of the clock till eleven of the clock on Tuesday, the 3rd August, 2021.

